BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 636 of 2022

IN THE MATTER OF:
Ashish Chaubey

.... Applicant

Vs

ACP Tollways Private Limited & Ors

.... Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	REPLY AFFIDAVIT AND COMPLIANCE REPORT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT No. 2 & 7)	1-13
2.	**Annexure No-1** A copy of the notification for declaration of Eco-Sensitive Zone (ESZ) around Kaimur Wildlife Sanctuary issued vide number A.O 891 (E), dated 20.03.2017	14-46
3.	**Annexure No-2** True copy of letter dated 31.05.2013	47-50
4.	**Annexure No-3** True copy of letter dated 14.11.2013	51-53
5.	**Annexure No-4** True copy of letter dated 30.10.2023	54-55
6.	**Annexure No-5** True copy of report dated 01.01.2024	56-98
7.	**Annexure No-6** True copy of letter(s) dated 22.04.2024	99-102
8.	**Annexure No-7** True copy of letter dated 24.04.2024	103

DATED :

Avneesh

(Avneesh Arputham)
Advocate
Counsel for Respondents no.2 & 7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 636 of 2022

IN THE MATTER OF:

Ashish Chaubey ....Applicant

Vs

ACP Tollways Private Limited &Ors ....Respondents

REPLY AFFIDAVIT AND COMPLIANCE REPORT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT No. 2 & 7)

MOST RESPECFULLY SHOWETH:

Submission for kind perusal and consideration of the Hon'ble Tribunal

I, Dr. Pranay Misra, son of Shri Prabhat Kumar Misra working as Assistant Inspector General of Forest in the Ministry of Environment, Forest and Climate Change ('MoEF&CC' for short), Regional Office, Lucknow do hereby solemnly affirm and state as under:

1. That I am duly authorized to swear this affidavit as such conversant with the facts of the present case and competent to swear the present affidavit.
2. That I have perused the contents of the Original Application filed by the Applicant and I am duly authorized to depose by way of the present Affidavit.

STATEMENT OF FACTS

3. That to provide for the conservation of forests and for matters connected therewith or that for the conservation of forests in the country and for matters connected therewith or ancillary of incidental thereto, the Parliament in the Thirty-First Year of the Republic of India enacted the Forest (Conservation) Act, 1980 hereinafter referred to as FC Act and it came into force on 25th October, 1980;
4. That section 2 of the Forest (Conservation) Act, 1980 ('FC Act', for short) provides that;

"Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing-

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

NOTARY GOVT. OF U.P. LUCKNOW

(ii) *that any forest land or any portion thereof may be used for any non-forest purpose"*

(iii) *that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned managed or controlled by Government;*

(iv) *that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation".*

5. That it is submitted that the protection and management of Forest and Forest resources are primarily the responsibility of the concerned State Government. The role of government of India is limited to policy making, issue of advisories, update directions from time to time.

6. It is submitted that this answering respondent no.2 issued the final notification for declaration of Eco-Sensitive Zone (ESZ) around Kaimur Wildlife Sanctuary issued vide number S.O 891 (E), dated 20.03.2017. That the said notification provides a list of activities which are prohibited, regulated or promoted within the ESZ.

7. It is submitted that 'Construction activity' is a regulated activity as per the aforesaid ESZ notification and the notification in respect of the same provides as follows:

"(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or upto extent of the Eco-Sensitive Zone whichever is nearer:

Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws.

(b) Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any."

8. It is submitted that 'Widening and strengthening of existing roads and construction of new roads' is also a regulated activity as per the aforesaid ESZ notification and the notification in respect of the same provides as follows:

"Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines."

9. It is further submitted that 'Felling of trees' is a regulated activity and the said notification in this regard provides as follows:

a. There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.

b. The felling of trees shall be regulated in accordance with the provisions of the concerned central or State Act and the rules made thereunder.

10. It is most humbly submitted that for monitoring the compliance of the provisions of the said notification a Monitoring Committee has also been constituted under the Chairpersonship of the Commissioner, Mirzapur and comprising of: (a) representative of District Magistrate, Sonbhadra; (b) representative of District Magistrate, Mirzapur; (c) Regional Officer, Uttar Pradesh Pollution Control Board, Sonbhadra or Mirzapur; (d) Senior Town Planner of the area; (e) a representative of NGO to be nominated by the State Government for a period of three years; (f) an Expert in area of ecology and environment to be nominated by the State Government for a period of three years; (g) Member of State Biodiversity Board and (h)Deputy Conservator of Forests, Kaimur Wildlife Division, functioning as the Member Secretary of the Committee.

11. It is submitted that the said notification also prescribes the terms of reference of the Monitoring Committee and provides that the

activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests vide S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 of the (aforesaid notification), shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

12. It is submitted that the terms of reference of the Monitoring Committee further provides that the activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O. 1533 (E), dated the 14th September, 2006 and falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site specific conditions and referred to the concerned Regulatory Authorities.

(A copy of the notification for declaration of Eco-Sensitive Zone (ESZ) around Kaimur Wildlife Sanctuary issued vide number A.O 891 (E), dated 20.03.2017 is annexed herein as **ANNEXURE- 1**)

13. It is submitted that as stated in para no. 10 above, the compliance of the provisions of the notification issued vide S.O.891(E) dated

20.03.2017 is vested with the Monitoring Committee specifically constituted for the purpose.

REPLY ON MERITS

14. That the State Government has submitted the proposal of diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening/upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild Life Sanctuary in the State of Uttar Pradesh for seeking prior approval of the answering respondent no.2 under Section- 2 of Forest (Conservation) Act, 1980.

15. That after the careful examination of the proposal and on the basis of the recommendations of the Forest Advisory Committee constituted under Section- 3 of Forest (Conservation) Act, 1980, the answering respondent no.2 has granted the in-principle/Stage-I approval subject to the conditions vide letter dated 31.05.2013. (True copy of letter dated 31.05.2013 is annexed herewith as **ANNEXURE- 2)**

16. That on the submission of compliance of conditions stipulated in in-principle/Stage-I approval by the State Government, the answering respondent no.2 has granted the final/Stage-II approval subject to the

conditions vide letter dated 14.11.2013. (True copy of letter dated 14.11.2013 is annexed herewith as **ANNEXURE- 3**)

17. That the Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, the relevant para read as:

"4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco-Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."

18. In compliance of above order answering respondent no. 2 vide letter dated 30.10.2023 requested "Chairman Monitoring Committee/

District Collector, Sonbhadra to conduct a site visit and take appropriate action in the matter, (True copy of letter dated 30.10.2023 is annexed herewith as **ANNEXURE- 4**)

19. That in pursuance of above order dated 22.08.2023 and the letter dated 30.10.2023, answering respondent no.7 has convened meetings in hybrid mode on 21.11.2023, 30.11.2023, & 19.12.2023 with the following officials i.e DFO, Sonbhadra, DFO Kaimur Representative of U.P. State Highways Authority & RO UPPCB, Sonbhadra.

20. It is humbly submitted that subsequently drawing inferences from the meeting proceedings, MoEF&CC has filed the report dated 01.01.2024 before the Hon'ble Tribunal with certain recommendation. The recommendations of report dated 01.01.2024 are reiterated below:

a) *MoEF&CC, RO, Lucknow thus in compliance of Hon'ble NGT order recommends that the following compensation may be imposed for violation of Forest (Conservation) Act-*

Penal NPV equal to 5 times of NPV of forest land which has been utilized for construction of Toll Plaza also User Agency may be asked to deposit money for plantation (on forest land) on double the area used for construction of Toll Plaza.

DFO, Sonbhadra may raise demand note accordingly for deposition of levies in Compensatory Afforestation Fund Management and Planning Authority (CAMPA)

***b)** As per the gazette notification regarding Eco-Sensitive Zone of Kaimur Wild Life Sanctuary no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi para 3 (1) (b) which read as:*

"Provided that the conversion of agricultural and other lands within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;

ii. Construction and renovation of infrastructure and civic amenities;

iii. Small scale industries not causing pollution;

iv. Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

v. Promoted activities and given under para 7."

Since, the project comes under the Eco-Sensitive Zone, thus it recommended that Monitoring Committee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi may be directed to assess the extent & amount of the violation of Eco-Sensitive Zone & evaluate the compensation which will be levied on the User agency. The committee may take into consideration the clause 1.22 of FC guidelines while deciding the amount of compensation.(True copy of report dated 01.01.2024 is annexed herewith as **ANNEXURE- 5**)

21. That the Hon'ble Tribunal was pleased to pass the order dated 03.04.2024, the relevant para read as:

"...3. We find that report was filed by respondent no. 2 vide email dated 02.01.2024 but thereafter no further report/reply has been filed by respondents no. 2 and 7.

4. Replies have also not been filed by respondents no. 4, 6 and 8 despite sufficient time having been granted for the purpose.

5. In view of the facts and circumstance, respondents no. 2 and 7, 4,6 and 8 are given one more opportunity to file their replies within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF subject to payment of Rs. 10,000/- as costs...."

22. That in compliance of above order answering respondent no. 7 vide letter dated 22.04.2024 requested Principal Chief Conservator of Forests (HOFF), U.P. State Forest Department to direct the concerned officials for deposition of penal levies from the user agency and a letter dated 22.04.2024 was also sent to Chairman, Monitoring Committee requested to assess the amount of violation for calculation and realization of environmental compensation and same should be recovered from user agency within 7 days so as to comply with the Hon'ble Tribunal Order(s).

(True copy of letter(s) dated 22.04.2024 are annexed herewith as **ANNEXURE- 6 (Colly))**

23. It is humbly submitted that in view of above letter(s), DFO, Sonbhadra vide letter dated 24.04.2024 has requested to Chief Executive Officer, U.P. State Highways Authority to deposit Rs-/ 3,88,33,361.00 (Three Crores Eighty-Eight Lacs Thirty-Three Thousand Three and Sixty-One only). (True copy of letter dated 24.04.2024 is annexed herewith as **ANNEXURE- 7**)

24. That, the answering respondent reserves the right to file additional information before the Hon'ble Tribunal, if required till Pendente-lite.

25. That, in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.

DEPONENT

VERIFICATION

Verified at Lucknow on this 04th day of June 2024 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

DEPONENT

NOTARY A.K. Mishra Advocate House No. 134 Mob. 9415236588 Govt. of U.P. Lucknow

SWORN & VERIFIED R. Maurya Advocate Notary 7, Model House, Lucknow

I identify the deponent who has signed/put his

14

ANNEXURE No.1

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 801] नई दिल्ली, सोमवार, मार्च 20, 2017/फाल्गुन 29, 1938
No. 801] NEW DELHI, MONDAY, MARCH 20, 2017/PHALGUNA 29, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 मार्च, 2017

का.आ. 891(अ).— प्रारुप अधिसूचना भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 2601 (अ) तारीख 22 सितम्बर, 2015, द्वारा भारत के राजपत्र में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें उक्त अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारुप अधिसूचना के उत्तर में सभी व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार किया गया है;

और, कैमूर वन्यजीव अभयारण्य, उत्तर प्रदेश राज्य के जिले मिर्जापुर और सोनभद्र में 24° 27' 51" ''उ0 से 24° 52' 0.9" ''उ0 और 24° 38' 19.11"'' उ0 से 24° 39' 9.05"'' उ0 अक्षांश और 82° 20' 15.30" ''पू0 से 83° 08' 23.3" ''पू0 और 82° 44' 59.9"'' पू0 से 82° 45' 0.07"'' पू0 देशांतर के बीच अवस्थित है और 500.73 वर्ग किलोमीटर क्षेत्र तक फैला हुआ है।

और, कैमूर वन्यजीव अभयारण्य काला हिरण (*एन्टिलोप करविकापरा*), रीछ (*मेलर्सस अरसिनस*), बनैला सूअर (*सस स्क्रोफ़ा*), चित्तीदार लकड़बग्घा (*हैना हैना*), सांभर (*रुसा यूनीक्लोर*), साल (*मानिस क्रैसिकाउडाटा*), भारतीय लोमड़ी (*वुल्पस बेंगलेंसिस*), सियार (*कैनिस ऑरियस*), बंदर, चित्तीदार हिरण (*एक्सिस एक्सिस*), और चिंकारा (*गज़ेला बेंनेटी*) के लिए प्राकृतिक आवास प्रदान करना है। यहाँ पर कई जलचर और कई प्रकार के जलीय तथा स्थलीय पक्षी पाये जाते है। इस अभयारण्य में सभी मुख्य सरीसृपों का प्रतिनिधित्व है। जिनमें मोनीटर लिजार्ड (*वरानस स्पा.*), कोबरा (*ओफ़िओफैगस हन्ना*), सामान्य करैट (*बंगरस कैरियुलेस*), रसेल वाइपर (*दबोइया*), रैट स्नैक (*पैंथरोफिस ओबसोलेटस*) तथा पायथन (*पायथन एसपी*) सम्मिलित हैं। स्वच्छ जल मगरमच्छ, बेलन तथा ब्रम्हनी नदियों में पाये जाते हैं।

और, पारिस्थितिक और पर्यावरणीय दृष्टि से पारिस्थितिक संवेदी जोन के रूप में कैमूर वन्यजीव अभयारण्य के चारो ओर के संरक्षित क्षेत्र, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, को संरक्षित और सुरक्षित करना आवश्यक है तथा उक्त पारिस्थितिक संवेदी जोन में उद्योगों या उद्योगों के वर्गों का प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) तथा उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कैमूर वन्यजीव अभयारण्य पारिस्थितिक संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिक संवेदी जोन कहा गया है) के रूप में उत्तर प्रदेश राज्य में कैमूर वन्यजीव अभयारण्य, की सीमा के चारों ओर 1 किलोमीटर तक के विस्तार क्षेत्र को अधिसूचित करती है जिसके ब्यौरे निम्नानुसार हैं, अर्थात्:-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं.—(1) पारिस्थितिक संवेदी जोन का विस्तार कैमूर वन्यजीव अभ्यारण्य की सीमा के चारों ओर 1 किलोमीटर तक होगा।

(2) पारिस्थितिक संवेदी जोन के मानचित्र में इसके अक्षांश और देशांतर और जीपीएस निर्देशांकों के साथ उपाबंध I के रूप में उपाबद्ध है।

(3) कैमूर वन्यजीव अभयारण्य की सीमा और इसके पारिस्थितिक संवेदी जोन के साथ जीपीएस निर्देशांकों के बिंदुओं का ब्यौरा उपाबंध II के रूप में उपाबद्ध है।

(4) पारिस्थितिक संवेदी जोन में आने वाले 70 ग्रामों की सूची के साथ भूमंडलीय स्थिति प्रणाली के निर्देशांक उपाबंध III के रूप में उपाबद्ध है।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना.—(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजन के लिए राजपत्र में अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी । उक्त महायोजना राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी।

(2) पारिस्थितिक संवेदी जोन के लिए उक्त महायोजना इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में राज्य सरकार तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य में भी तथा केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हों, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, पर्यावरणीय और पारिस्थितिक विचारों को समाकलित करने संबद्ध राज्य के सभी विभागों के परामर्श से तैयार की जाएगी, अर्थात्:--

(i) पर्यावरण;

(ii) वन और वन्यजीव;

(iii) कृषि;

(iv) राजस्व;

(v) नगर विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास ;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज;

(xi) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और आंचलिक महायोजना में सभी अवसंरचना में दक्षता और पारिस्थितिकीय अनुकूलता का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, जनजातीय क्षेत्र, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, आर्किडों, झीलों और अन्य जल निकायों का मानचित्रों के साथ अभ्यकंन करेगी । योजना को मानचित्रों में दिए गए विद्यमान तथा प्रस्तावित भूमि उपयोग सुविधाओं के विवरण द्वारा समर्थित किया जाएगा।

(7) आंचलिक महायोजना पारिस्थितिक संवेदी जोन में विकास के पारिस्थितिक अनुकूल विकास और स्थानीय समुदायों की आजीविका को सुनिश्चित करते हुए विनियमित होगी ।

(8) आंचलिक महायोजना इस अधिसूचना में दिए गए उपबंधों के द्वारा अपने कार्यों के बाहर ले जाने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. राज्य सरकार द्वारा किए जाने वाले उपाय.—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :--

(1) भू-उपयोग.—(क) पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा। मानचित्र के साथ आंचलिक महायोजना में स्पष्ट रूप से क्षेत्रों को निर्धारित किया गया है:

(ख) परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन निगरानी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, क्षेत्रीय नगर योजना अधिनियम के तहत सक्षम प्राधिकारी के पूर्व अनुमोदन के साथ और केन्द्रीय/राज्य सरकार के अन्य नियमों और विनियमों के रूप में लागू होंगे, जो स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए है, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर हैं; सुविधाजनक भण्डार और स्थानीय सुविधाओं सहायक पारिस्थितिक पर्यटन में सम्मिलित गृह वास; और

(v) संवर्धित क्रियाकलाप और पैरा 7 के अंतर्गत दिया गया है:

(ग) परंतु यह और कि जनजातीय भूमि का उपयोग राज्य सरकार क्षेत्रीय नगर योजना अधिनियम और अन्य नियमों तथा विनियमों के अधीन सक्षम अधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 या तत्समय प्रवृत्त विधि के उपबंधों जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के अनुपालन के बिना, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए अनुज्ञात नहीं होगा:

(घ) परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को देनी होगी ।

(ड.) परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(च) अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) प्राकृतिक जल-स्रोत.—आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनर्नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे जिससे कि उन क्षेत्रों में या इसके समीप विकास क्रियाकलाप को रोका जा सके जो ऐसे क्षेत्र के लिए हानिकारक हैं।

(3) पर्यटन.—(क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, पर्यटन महायोजना के अनुसार होंगे, जो आंचलिक महायोजना का भाग रूप होंगे।

(ख) पर्यटन महायोजना राज्य सरकार के पर्यटन विभाग द्वारा वन और पर्यावरण विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पारिस्थितिक-पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक अनुकूल पर्यटन क्रियाकलाप से संबंधित पर्यटकों के अस्थायी अधिभोग के लिए वास सुविधा के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर तक या पारिस्थितिक संवेदी जोन के विस्तार तक इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट अनुज्ञात नहीं होंगे। तथापि, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से परे हैं वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा;

(ii) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा निगरानी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा।

(4) नैसर्गिक विरासत.—पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाओं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें परिरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए, उपयुक्त योजना बनाई जाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगी।

(5) मानव निर्मित विरासत स्थल.—पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों और अहातों की पहचान की जाएगी और उनके संरक्षण की योजनाएं तैयार की जाएंगी।

(6) ध्वनि प्रदूषण.—पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।

(7) वायु प्रदूषण.—राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे।

(8) बहिस्राव का निस्सारण.—पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव का निस्सारण सामान्य मार्गदर्शक सिद्धांतों के लिए पर्यावरणीय प्रदूषित आच्छादित के निस्सारण के अंतर्गत पर्यावरण (संरक्षण) अधिनियम, 1986 और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा।

(9) ठोस अपशिष्ट.—ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा--

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट, समय-समय पर संशोधित ठोस अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ) तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार क्रियान्वित किया जाएगा ;

(ii) स्थानीय प्राधिकरणों में जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा।

(10) जैव चिकित्सीय अपशिष्ट.—पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 343 (अ) तारीख 28 मार्च 2016 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(11) प्लास्टिक अपशिष्ट प्रबंधन.—पारिस्थितिक संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंध नियम 2016 के उपबंधों के अनुसार किया जाएगा।

(12) निर्माण और विध्वंस अपशिष्ट प्रबंधन.—पारिस्थितिक संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(13) यानीय यातायात.—परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध विनियमित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, निगरानी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी।

(14) औद्योगिक इकाईयां - (i) सरकारी राजपत्र में इस अधिसूचना के प्रकाशन के पश्चात या प्रकाशन में, पारिस्थितिक संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

(ii) पारिस्थितिक संवेदी जोन के भीतर केंद्रीय प्रदूषण बोर्ड के वर्गीकरण के भीतर सिर्फ गैर- प्रदूषित उद्योगों की स्थापना की अनुज्ञा दी जाएगी।

(15) पहाड़ी ढलानों को संरक्षण- पहाड़ी ढलानों के संरक्षण के अंतर्गत:

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का उपदर्शित होगा जहां किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी।

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी।

16. यदि यह आवश्यक समझता है, इस अधिसूचना के उपबंधों को प्रभावी करने में केन्द्रीय सरकार और राज्य सरकार, अन्य उपायों निर्दिष्ट करेगा।

4. प्रतिषिद्ध और विनियमित और संवर्धित क्रियाकलाप.—पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों और इसके अध्यधीन बनाए गए नियमों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणीयां
(1)	(2)	(3)
	प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर की खदान, उनको तोड़ने की इकाइयां।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होंगी ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा।
2.	आरा मिलों की स्थापना।	पारिस्थितिक संवेदी जोन के भीतर नई या विस्तार आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
3.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना।	कोई नई या पारिस्थितिक संवेदी जोन में प्रदूषण फैलाने वाले उद्योगों के विस्तार की अनुज्ञा दी जाएगी।
4.	नई प्रमुख पनबिजली परियोजनाओं और सिंचाई परियोजनाओं की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
5.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन।	लागू विधियों के अनुसार प्रतिपिद्ध (अन्यथा उपबंधित के सिवाय)।
6.	प्राकृतिक जल निकायों या भूमि क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
7.	नए काष्ठ आधारित उपयोग।	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नए काष्ठ आधारित उद्योग की स्थापना को अनुज्ञात नहीं किया जाएगा : परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार निरंतर बने रहेंगे : परंतु यह और कि विद्यमान आरा मिलों की अनुज्ञप्तियों का नवीकरण उनकी पर्यवसान अवधि पर नहीं किया जाएगा।
8.	फर्मों, कॉर्पोरेट, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
9.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
	विनियमित क्रियाकलाप	
10.	होटलों और रिसोर्टों का स्थापन।	कोई नए वाणिज्यिक होटलों और रिसोर्ट पारिस्थितिक संवेदी जोन के संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या सीमा तक पारिस्थितिक पर्यावरण क्रियाकलापों से संबद्ध पर्यटकों के अस्थाई आवास के सिवाय, जो नजदीक हो अनुज्ञात नहीं होगा : परंतु, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से

		ज्यादा है वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा।
11.	संनिर्माण क्रियाकलाप।	(क) नए प्रकार का कोई नया वाणिज्यिक संनिर्माण संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर अनुज्ञात नहीं होगा : परंतु स्थानीय लोग को उनके आवासीय उपयोग के लिए उनकी भूमि में संनिर्माण जिसके अंतर्गत आंचलिक महायोजना के अनुसार पैरा 6 के उप-पैरा (1) में सूचीवद्ध क्रियाकलाप भी हैं, को करने के लिए अनुज्ञात किया जाएगा। (ख) परन्तु यह और कि ऐसे लघु उद्योगों जो प्रदूषण उत्पन्न नहीं करते हैं, से संबंधित संनिर्माण क्रियाकलाप विनियमित किए जाएंगे और लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से ही न्यूनतम पर रखे जाएंगे, यदि कोई हो।
12.	भू-जल का निष्कर्षण।	लागू विधियों के अधीन पीने के पानी या स्थानीय लोगों की कृषि आवश्यकताओं को पूरा करने के लिए विनियमित होंगे।
13.	वृक्षों की कटाई।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में किंही वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी।
14.	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण और केबल बिछाना और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे। भूमिगत केबल को बढ़ावा दिया जाएगा।
15.	नागरिक सुविधाओं सहित बुनियादी ढांचे।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
17.	रात्रि में यानिक परिवहन का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
18.	प्रवासी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होंगे।
19.	पोलिथीन थैलों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
20.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होंगे।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण।	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करने और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा । अन्यथा लागू विधियों के अधीन उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
23.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिक संवेदी जोन में देशीय माल से उत्पादों का उत्पादन करने वाले गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं, अनुज्ञात किए जाएंगे।

24.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
25.	वायु और यानीय प्रदूषण।	पारिस्थितिक संवेदी जोन में, राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपाबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे।
26.	ध्वनि प्रदूषण।	पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।
27.	खुले कुआ, बोर कुआ, आदि के लिए कृषि और अन्य उपयोग।	विनियमित और उपयुक्त प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
28.	ठोस अपशिष्ट प्रबंधन।	ठोस अपशिष्ट का प्रबंधन पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत ठोस अपशिष्ट प्रबंधन नियम 2016 के उपबंधों के अनुसार होगा।
29.	पारिस्थितिक-पर्यटन।	लागू विधियों के अधीन विनियमित होंगे।
30.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुब्बारों आदि द्वारा वन्यजीव अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अधीन विनियमित होंगे।
	संवर्धित क्रियाकलाप	
31.	स्थानीय समुदायों द्वारा चल रही कृषि और वागवानी प्रथाओं के साथ दुग्धशाला, डेयरी उद्योग, एक्वाकल्चर और मत्स्य पालन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को अंगीकृत करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
34.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा।
35.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	नवीकरणीय ऊर्जा स्रोत का उपयोग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	पर्यावरणीय जागरुकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
40.	निम्नीकृत भूमि या वन या आवास की जीर्णोद्धार।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. निगरानी समिति.—(1) केंद्रीय सरकार उत्तर प्रदेश राज्य के अंतर्गत आने वाले पारिस्थितिक संवेदी जोन के प्रभावी निगरानी हेतु एक निगरानी समिति का गठन करेगी जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

1. आयुक्त, मिर्जापुर - अध्यक्ष
2. जिला मजिस्ट्रेट, सोनभद्र का एक प्रतिनिधि - सदस्य ;
3. जिला मजिस्ट्रेट, मिर्जापुर का एक प्रतिनिधि - सदस्य
4. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र या मिर्जापुर - सदस्य
5. क्षेत्र का ज्येष्ठ नगर योजनाकार - सदस्य

6. पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों (जिसके अंतर्गत विरासत संरक्षण भी है) का प्रत्येक मामले में तीन वर्ष की अवधि के लिए उत्तर प्रदेश राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि - सदस्य

7. उत्तर प्रदेश सरकार द्वारा नामनिर्दिष्ट पारिस्थितिक और पर्यावरण क्षेत्र प्रत्येक मामले में तीन वर्ष की अवधि के लिए एक विशेषज्ञ – सदस्य

8. राज्य जैव-विविधता बोर्ड का सदस्य– सदस्य

9. उप वन संरक्षक, कैमूर वन्यजीव खंड – सदस्य सचिव।

6. निबंधन और संदर्भ

(1) निगरानी समिति का कार्यकाल तीन वर्ष का होगा।

(2) निगरानी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 सारणी में विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) निगरानी समिति का सदस्य-सचिव या संबंधित कलक्टर या संबंधित उद्यान के उप-वन संरक्षक, कोई व्यक्ति जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, उसके विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधि प्रति मुद्दे की अपेक्षाओं के अनुसार विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक की अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को उपाबंध IV पर उपाबद्ध प्रारूप पर 30 जून तक प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

(7) इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

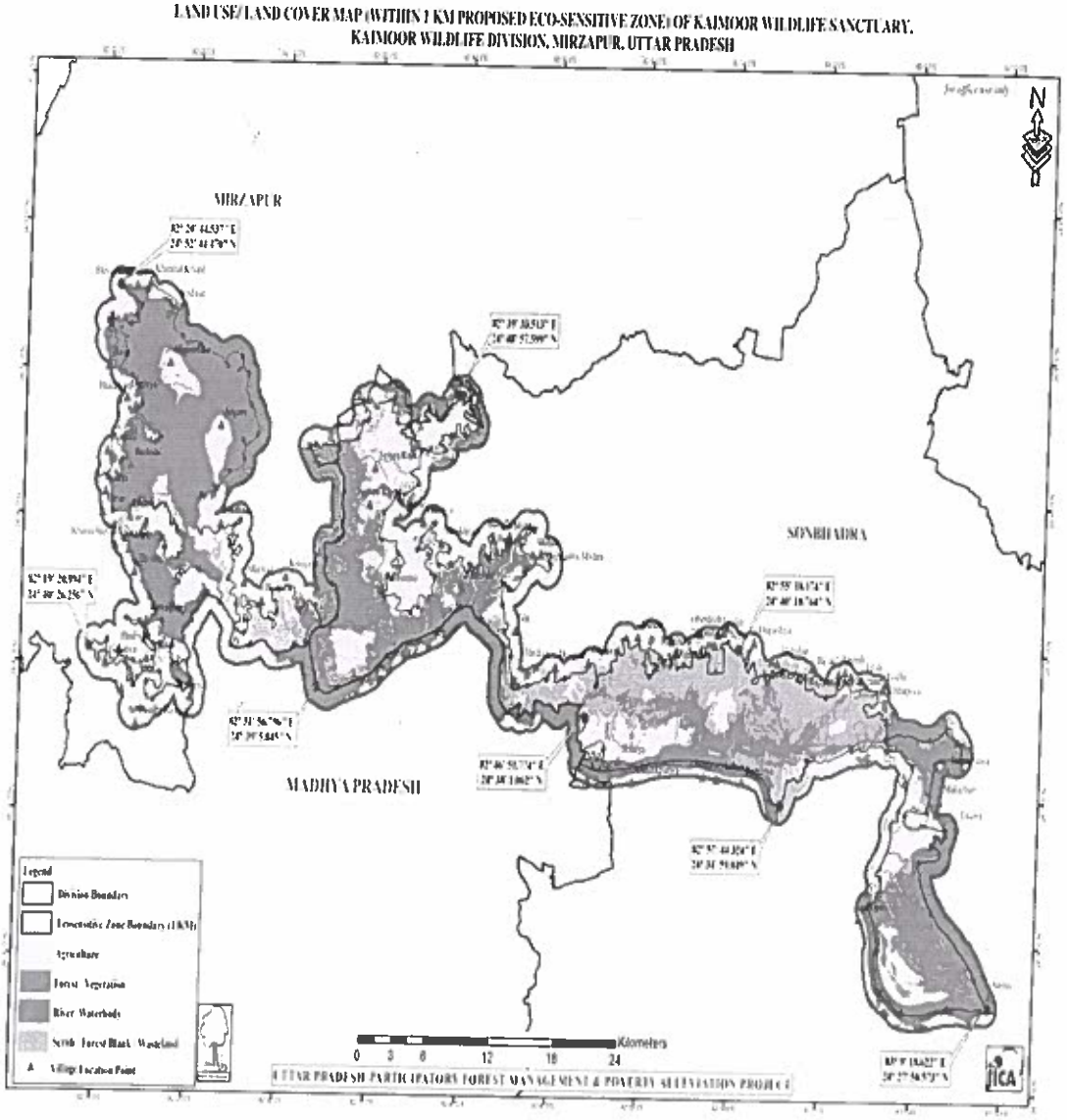
(8) भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण (एनजीटी) द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, इस अधिसूचना के उपबंध होंगे।

[फा. सं. 25/112/2015-ईएसजेड-आरई]

ललित कपूर, वैज्ञानिक 'जी'

उपाबंध I

जीपीएस निर्देशांकों के साथ कैमूर वन्यजीव अभयारण्य के पारिस्थितिक संवेदी जोन का मानचित्र



उपाबंध II

कैमूर वन्यजीव अभयारण्य, सोनभद्रा/मिर्जापुर, उत्तर प्रदेश के जीपीएस निर्देशांक

कैमूर वन्यजीव प्रभाग के सीमा निर्देशांक की सूची जिला-मिर्जापुर/सोनभद्रा

आई डी	देशांतर	अक्षांश
1	82° 20' 44.537" पू	24° 52' 44.470" उ
2	82° 22' 16.560" पू	24° 52' 34.479" उ
3	82° 23' 28.326" पू	24° 52' 8.018" उ
4	82° 24' 13.157" पू	24° 50' 59.364" उ
5	82° 25' 13.151" पू	24° 50' 42.154" उ
6	82° 26' 45.656" पू	24° 49' 57.996" उ
7	82° 27' 33.291" पू	24° 50' 16.672" उ
8	82° 27' 54.772" पू	24° 49' 42.345" उ
9	82° 28' 6.780" पू	24° 48' 38.153" उ
10	82° 28' 28.870" पू	24° 47' 38.855" उ
11	82° 27' 40.427" पू	24° 47' 27.681" उ
12	82° 27' 45.437" पू	24° 46' 48.522" उ
13	82° 26' 55.905" पू	24° 46' 21.543" उ
14	82° 26' 16.316" पू	24° 45' 46.975" उ
15	82° 25' 24.233" पू	24° 45' 34.990" उ
16	82° 25' 26.066" पू	24° 44' 15.919" उ
17	82° 27' 36.667" पू	24° 44' 42.123" उ
18	82° 27' 2.338" पू	24° 43' 49.200" उ
19	82° 26' 57.923" पू	24° 42' 42.671" उ
20	82° 27' 25.559" पू	24° 41' 50.811" उ
21	82° 27' 53.122" पू	24° 40' 53.125" उ
22	82° 28' 40.231" पू	24° 41' 49.249" उ
23	82° 29' 41.111" पू	24° 41' 36.996" उ
24	82° 30' 24.495" पू	24° 42' 24.825" उ
25	82° 30' 56.730" पू	24° 41' 38.734" उ
26	82° 31' 49.683" पू	24° 41' 49.014" उ
27	82° 33' 0.430" पू	24° 41' 24.989" उ
28	82° 32' 42.148" पू	24° 42' 33.411" उ
29	82° 32' 20.913" पू	24° 43' 24.388" उ
30	82° 33' 2.388" पू	24° 44' 3.070" उ
31	82° 33' 14.676" पू	24° 44' 38.724" उ
32	82° 33' 17.264" पू	24° 45' 40.273" उ

33	82° 32' 47.958" पू	24° 46' 42.152" उ
34	82° 31' 52.286" पू	24° 46' 36.068" उ
35	82° 31' 22.660" पू	24° 47' 12.983" उ
36	82° 32' 55.661" पू	24° 47' 15.357" उ
37	82° 33' 59.666" पू	24° 47' 31.333" उ
38	82° 34' 31.105" पू	24° 48' 6.783" उ
39	82° 34' 16.124" पू	24° 48' 47.714" उ
40	82° 36' 0.136" पू	24° 48' 54.100" उ
41	82° 36' 7.688" पू	24° 48' 3.261" उ
42	82° 36' 41.357" पू	24° 47' 58.739" उ
43	82° 37' 12.443" पू	24° 48' 5.892" उ
44	82° 37' 52.841" पू	24° 48' 27.919" उ
45	82° 38' 49.286" पू	24° 48' 22.308" उ
46	82° 39' 33.513" पू	24° 48' 57.599" उ
47	82° 40' 6.250" पू	24° 48' 51.410" उ
48	82° 40' 19.531" पू	24° 48' 22.139" उ
49	82° 40' 37.447" पू	24° 47' 58.641" उ
50	82° 39' 50.677" पू	24° 47' 37.529" उ
51	82° 39' 6.909" पू	24° 47' 36.350" उ
52	82° 38' 47.364" पू	24° 47' 5.778" उ
53	82° 37' 29.880" पू	24° 47' 4.961" उ
54	82° 37' 19.891" पू	24° 45' 57.670" उ
55	82° 36' 22.884" पू	24° 45' 18.344" उ
56	82° 35' 27.963" पू	24° 44' 58.960" उ
57	82° 35' 21.777" पू	24° 44' 2.442" उ
58	82° 36' 17.004" पू	24° 43' 35.227" उ
59	82° 35' 31.258" पू	24° 42' 8.344" उ
60	82° 37' 1.012" पू	24° 41' 35.764" उ
61	82° 38' 19.353" पू	24° 42' 46.474" उ
62	82° 37' 19.042" पू	24° 43' 42.048" उ
63	82° 38' 18.059" पू	24° 44' 36.324" उ
64	82° 39' 7.483" पू	24° 43' 44.192" उ
65	82° 38' 32.421" पू	24° 43' 10.462" उ
66	82° 40' 40.824" पू	24° 43' 7.376" उ
67	82° 41' 16.582" पू	24° 43' 24.448" उ
68	82° 41' 29.064" पू	24° 44' 11.736" उ

69	82° 42' 18.027" पू	24° 43' 54.540" उ
70	82° 43' 33.202" पू	24° 44' 28.626" उ
71	82° 43' 3.537" पू	24° 43' 51.524" उ
72	82° 43' 53.256" पू	24° 43' 23.494" उ
73	82° 44' 44.110" पू	24° 43' 12.088" उ
74	82° 43' 19.132" पू	24° 42' 53.101" उ
75	82° 42' 26.787" पू	24° 42' 22.080" उ
76	82° 42' 7.243" पू	24° 41' 51.516" उ
77	82° 42' 13.793" पू	24° 40' 57.356" उ
78	82° 42' 37.685" पू	24° 40' 6.328" उ
79	82° 42' 42.342" पू	24° 39' 7.198" उ
80	82° 43' 33.330" पू	24° 39' 7.446" उ
81	82° 44' 39.057" पू	24° 39' 20.000" उ
82	82° 45' 39.173" पू	24° 39' 21.795" उ
83	82° 47' 24.566" पू	24° 39' 6.405" उ
84	82° 48' 15.098" पू	24° 39' 38.251" उ
85	82° 49' 3.387" पू	24° 40' 43.400" उ
86	82° 50' 23.281" पू	24° 39' 25.047" उ
87	82° 52' 16.527" पू	24° 39' 48.609" उ
88	82° 54' 3.742" पू	24° 39' 33.951" उ
89	82° 55' 18.174" पू	24° 40' 18.764" उ
90	82° 57' 45.010" पू	24° 39' 36.097" उ
91	83° 0' 8.900" पू	24° 38' 41.783" उ
92	83° 2' 20.305" पू	24° 39' 1.647" उ
93	83° 3' 27.460" पू	24° 37' 53.342" उ
94	83° 3' 26.833" पू	24° 37' 15.080" उ
95	83° 5' 50.582" पू	24° 37' 12.262" उ
96	83° 7' 21.512" पू	24° 37' 7.659" उ
97	83° 6' 7.959" पू	24° 36' 22.934" उ
98	83° 5' 44.489" पू	24° 34' 45.090" उ
99	83° 4' 33.404" पू	24° 34' 37.755" उ
100	83° 6' 48.259" पू	24° 33' 55.945" उ
101	83° 6' 30.339" पू	24° 33' 17.926" उ
102	83° 5' 21.830" पू	24° 33' 0.577" उ
103	83° 6' 6.490" पू	24° 31' 16.793" उ
104	83° 8' 33.276" पू	24° 28' 58.287" उ

105	83° 9' 18.622" पू	24° 27' 58.573" उ
106	83° 7' 5.022" पू	24° 27' 59.631" उ
107	83° 4' 35.861" पू	24° 27' 54.214" उ
108	83° 3' 25.626" पू	24° 28' 35.110" उ
109	83° 3' 9.735" पू	24° 30' 0.189" उ
110	83° 2' 36.645" पू	24° 31' 30.492" उ
111	83° 3' 17.598" पू	24° 32' 28.174" उ
112	83° 3' 46.634" पू	24° 34' 15.103" उ
113	83° 4' 12.634" पू	24° 34' 47.193" उ
114	83° 4' 55.976" पू	24° 36' 17.279" उ
115	83° 3' 31.884" पू	24° 36' 50.052" उ
116	83° 1' 35.435" पू	24° 36' 52.465" उ
117	82° 59' 9.511" पू	24° 36' 32.780" उ
118	82° 57' 44.324" पू	24° 34' 59.049" उ
119	82° 47' 54.579" पू	24° 36' 57.078" उ
120	82° 46' 51.774" पू	24° 38' 1.062" उ
121	82° 42' 13.386" पू	24° 40' 27.406" उ
122	82° 39' 49.624" पू	24° 41' 44.738" उ
123	82° 38' 30.686" पू	24° 40' 58.178" उ
124	82° 35' 47.004" पू	24° 40' 5.857" उ
125	82° 33' 8.706" पू	24° 39' 4.275" उ
126	82° 31' 56.796" पू	24° 39' 5.845" उ
127	82° 31' 31.437" पू	24° 40' 31.812" उ
128	82° 30' 44.037" पू	24° 40' 28.131" उ
129	82° 29' 40.099" पू	24° 40' 12.128" उ
130	82° 28' 18.365" पू	24° 40' 31.243" उ
131	82° 27' 9.131" पू	24° 40' 29.420" उ
132	82° 26' 30.962" पू	24° 41' 55.499" उ
133	82° 25' 22.462" पू	24° 42' 59.396" उ
134	82° 24' 14.784" पू	24° 42' 35.902" उ
135	82° 24' 19.624" पू	24° 41' 40.102" उ
136	82° 25' 50.196" पू	24° 42' 15.029" उ
137	82° 24' 59.461" पू	24° 41' 18.924" उ
138	82° 23' 56.957" पू	24° 40' 27.916" उ
139	82° 25' 1.722" पू	24° 39' 16.576" उ
140	82° 24' 26.130" पू	24° 39' 9.421" उ

141	82° 22' 57.459" पू	24° 38' 37.790" उ
142	82° 22' 35.100" पू	24° 39' 14.610" उ
143	82° 23' 19.014" पू	24° 39' 33.346" उ
144	82° 21' 52.217" पू	24° 39' 6.680" उ
145	82° 21' 23.569" पू	24° 39' 51.876" उ
146	82° 19' 20.994" पू	24° 40' 26.256" उ
147	82° 20' 22.175" पू	24° 40' 41.525" उ
148	82° 21' 50.029" पू	24° 39' 56.630" उ
149	82° 22' 52.912" पू	24° 40' 1.048" उ
150	82° 21' 25.461" पू	24° 41' 22.565" उ
151	82° 23' 18.730" पू	24° 40' 29.936" उ
152	82° 23' 21.988" पू	24° 41' 17.338" उ
153	82° 22' 38.804" पू	24° 42' 6.002" उ
154	82° 21' 53.989" पू	24° 43' 12.984" उ
155	82° 21' 8.079" पू	24° 44' 4.162" उ
156	82° 22' 24.090" पू	24° 44' 39.253" उ
157	82° 23' 19.308" पू	24° 44' 6.291" उ
158	82° 24' 11.756" पू	24° 43' 30.852" उ
159	82° 24' 5.065" पू	24° 44' 24.172" उ
160	82° 23' 26.416" पू	24° 45' 11.964" उ
161	82° 21' 40.745" पू	24° 45' 15.431" उ
162	82° 20' 32.235" पू	24° 45' 0.239" उ
163	82° 20' 11.114" पू	24° 46' 10.329" उ
164	82° 21' 0.722" पू	24° 46' 46.499" उ
165	82° 22' 48.661" पू	24° 47' 21.297" उ
166	82° 22' 3.044" पू	24° 48' 40.770" उ
167	82° 21' 27.205" पू	24° 49' 38.515" उ
168	82° 21' 9.422" पू	24° 50' 20.283" उ
169	82° 20' 17.198" पू	24° 51' 22.333" उ
170	82° 20' 15.589" पू	24° 51' 42.319" उ
171	82° 21' 21.974" पू	24° 51' 24.245" उ
172	82° 21' 43.104" पू	24° 51' 38.199" उ
173	82° 21' 57.058" पू	24° 52' 3.036" उ

उपाबंध III

कैमूर वन्यजीव अभयारण्य, सोनभद्र/मिर्जापुर के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने-वाले ग्रामों की सूची और इसके साथ भू-मंडलीय स्थिति प्रणाली निर्देशांक

क्र. सं.	ग्रामों के नाम	दिशा	निर्देशांक	
			उत्तरी	पूर्वी
1.	ससनाई	पूर्व	24°28'27.52"	83°8'40.92"
2.	माकरबारी	पूर्व	24°34'47.5"	83°6'25.6"
3.	लौवा	पूर्व	24°35'20.18"	83°7'25.97"
4.	बिरानछुवा	पूर्व	24°35'52.33"	83°7'39.9"
5.	भाटावारी	पश्चिम	24°48'47.52"	82°21'22.86"
6.	हलिया	पश्चिम	24°49'1.34"	82°20'36.17"
7.	दिघीया	पश्चिम	24°48'7.63"	82°21'32.72"
8.	बरबोही	पश्चिम	24°46'34.39"	82°21'29.52"
9.	बरहुला	पश्चिम	24°46'1.31"	82°20'57.01"
10.	बरुवा	पश्चिम	24°43'28.16"	82°21'46.58"
11.	औरा	पश्चिम	24°43'43.07"	82°21'29.41"
12.	धमोली	पश्चिम	24°42'30.89"	82°21'50.04"
13.	गुरगी	पश्चिम	24°45'18.29"	82°20.43.62"
14.	कवलक्षकर	पश्चिम	24°41'19"	82°22'30.5"
15.	खामरहारिया कला	पश्चिम	24°44'15.36"	82°20'57.48"
16.	सिलहाता	पश्चिम	24°40'2.78"	82°22'33.1"
17.	थोथा	पश्चिम	24°42'56.92"	82°21'48.24"
18.	फुलियारी	पश्चिम	24°40'19.7"	82°21'1.3"
19.	गजरिया	पश्चिम	24°39'53.46"	82°20'17.45"
20.	केदवार	उत्तर	24°51'26.82"	82°24'28.84"
21.	खरिहात खुर्द	उत्तर	24°51'40.75"	82°32'32.03"
22.	देवघाटा पाण्डेय	उत्तर	24°52'17.87"	82°21'58.68"
23.	कनहारी	उत्तर	24°43'57.94"	82°36'20.64"
24.	सेमरा कला	उत्तर	24°43'37.99"	82°36'3.6"
25.	सेमरा खुर्द	उत्तर	24°44'28.36"	82°36'12.6"
26.	मुखा	उत्तर	24°44'4.81"	82°42'26.57"
27.	परसिया	उत्तर	24°44'4.63"	82°41'35.52"
28.	परासौना	उत्तर	24°42'20.16"	82°35'23.06"
29.	वीरखुर्द	उत्तर	24°43'54.88"	82°38'38.72"
30.	बारोधी	उत्तर	24°44'9.38"	82°42'25.06"
31.	घुवास	उत्तर	24°42'25.7"	82°39'52.34"
32.	घोरिया	उत्तर	24°43'52.36"	82°38'57.8"

33.	देवगढ़	उत्तर	24°39'13.25"	82°44'15.18"
34.	माझीगावा मिश्रा	उत्तर	24°43'33.17"	82°44'11.18"
35.	वार	उत्तर	24°41'16.08"	82°43'27.08"
36.	मोहिनी	उत्तर	24°43'31.87"	82°43'44.8"
37.	वरदिया	उत्तर	24°40'16.54"	82°43'52.25"
38.	गुरूवाल	उत्तर	24°39'52.22"	82°46'57.18"
39.	सिलहात	उत्तर	24°40'25.93"	82°56'11.94
40.	मुसरधारा	उत्तर	24°40'31.15"	82°49'15.75"
41.	तेंदुई	उत्तर	24°40'38.42"	82°49'20.75"
42.	धोमखारी	उत्तर	24°40'11.21"	82°48'30.1"
43.	खिरीहाता	उत्तर	24°39'58.03"	82°48'52.27"
44.	गरमा	उत्तर	24°40'46.02"	82°49'41.09"
45.	धोमहार	उत्तर	24°40'27.59"	82°53'59.96"
46.	ओबेरदीह	उत्तर	24°40'42.24"	82°53'50.32"
47.	दुगौलिया	उत्तर	24°40.19.38"	82°56'7.3"
48.	जुधोली कालोनी	उत्तर	24°40'25.72"	82°57'13.18"
49.	रघुनाथपुर	उत्तर	24°40'25.5"	82°57'45.76"
50.	बहुहार	उत्तर	24°39'51.34"	82°57'27.32"
51.	बसौली	उत्तर	24°39'54.76"	83°1'7.43"
52.	अमौली	उत्तर	24°39'28.91"	82°59'21.55"
53.	बघौरी	उत्तर	24°39'51.91"	82°58'59.16"
54.	तिताली	उत्तर	24°39'47.27"	82°59'19.21"
55.	छापक्का	उत्तर	24°39'7.99"	83°3'21.85"
56.	लोधी	उत्तर	24°38'57.55"	83°3'14.62"
57.	चोपान	दक्षिण	24°31'5.52"	83°2'9.38"
58.	बरगावा	दक्षिण	24°36'37.04"	82°54'32.8"
59.	मैदान	दक्षिण	24°36'11.92"	82°53'8.81"
60.	छटावर	दक्षिण	24°36'14.4"	82°50'35.56"
61.	सेमिया	दक्षिण	24°36'32.47"	82°48'43.56"
62.	छिटीकपुरवा	दक्षिण	24°35'49.42"	82°49'32.41"
63.	कुदारी	दक्षिण	24°35'55.1"	82°47'1.79"
64.	तीता	दक्षिण	24°38'45.46"	82°21'35.58"
65.	पेदारिया	दक्षिण	24°38'29.76"	82°22'37.38"
66.	पौधी रामपुर	दक्षिण	24°37'50.02"	82°22'2.75"
67.	माटवार	दक्षिण	24°44'25.84"	82°28'53.98"
68.	बेलाही	दक्षिण	24°43'31.73"	82°30'1.62"
69.	कुसीयारा	दक्षिण	24°43'20.96"	82°30'36.83"
70.	नदाना	दक्षिण	24°43'34.32"	82°30'48.24"

उपाबंध- IV

पारिस्थितिक संवेदी जोन निगरानी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि।
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश।
8. कोई अन्य महत्वपूर्ण विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th March, 2017

S.O. 891(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 2601(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS Kaimur Wild Life Sanctuary situated in the Mirzapur and Sonebhadra districts of Uttar Pradesh lying between 24°27'51''N to 24°52'0.9''N and 24°38'19.11''N to 24°39'9.05''N latitudes and 82°20'15.30''E to 83°08'23.3''E and 82°44'59.9''E to 82°45'0.07''E longitudes is spread over an area of 500.73 Sq. km.

AND WHEREAS, Kaimur Wild Life Sanctuary offers natural habitat for Black Bucks (*Antilope cervicapra*), Sloth Bears (*Melursus ursinus*), Wild Boars (*Sus scrofa*), Striped Hyena (*Hyaena hyaena*), Sambhar (*Rusa unicolor*), Pangolin (*Manis crassicaudata*), Indian Fox (*Vulpes bengalensis*), Jackals (*Canis aureus*), Apes, Spotted Deer (*Axis axis*) and Chinkara (*Gazella bennettii*). There are a number of water bodies and a number of species of land and water birds. All the major orders of Reptilia are represented in this Sanctuary. These include the Monitor Lizard (*Varanus sp.*), Cobra (*Ophiophagus Hannah*), Common Krait (*Bungarus caeruleus*), Russell's Viper (*Daboia*), Rat Snake (*Panthrophis obsoletus*) and Pythons (*Python sp.*). Fresh water crocodiles are found in the Belan and Bakhar rivers.

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification around the protected area of Kaimur Wildlife Sanctuary

as Eco- sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone.

NOW THEREFORE, in exercise of the power conferred by sub section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 1 km all around the boundary of Kaimur Wildlife Sanctuary in the State of Uttar Pradesh as the Kaimur Wildlife Sanctuary Eco-sensitive Zone (herein after referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The extent of Eco-sensitive zone shall be 1 km all around the boundary of Kaimur Wildlife Sanctuary, with an area of 475.102 Sq. Km.

(2) The map of the Eco-sensitive Zone along with latitudes and longitudes and GPS coordinates is appended as Annexure I.

(3) The details of GPS coordinates of the points along the boundary of the Kaimur Wildlife Sanctuary and its Eco-sensitive Zone are appended as Annexure-II.

(3) The list of 70 villages falling in Eco-sensitive Zone along with GPS coordinates is appended as **Annexure-III.**

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for consideration and approval of the Competent authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

i. Environment,

ii. Forest and Wildlife,

iii. Agriculture,

iv. Revenue,

v. Urban Development,

vi. Tourism,

vii. Rural Development,

viii. Irrigation and Flood Control,

ix. Municipal

x. Panchayati Raj

xi. Public Works Department,

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps. The Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be a reference document for the Monitoring Committee for carrying out its functions of monitoring vide the provisions of this notification.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-**

(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or industrial activities. Such areas shall be clearly defined in the Zonal Master Plan along with maps.

(b) Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;

ii. Construction and renovation of infrastructure and civic amenities;

iii. Small scale industries not causing pollution;

iv. Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

v. Promoted activities and given under para 7.

(c) Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the of the competent authority under Regional Town Planning Act and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

(d) Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

(e) Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(f) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural springs.-** The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the catchment area plan shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:—

(i) No new construction of hotels and resorts shall be allowed within 1 km from the boundary of the Wildlife Sanctuary or upto the extent of the ESZ whichever is nearer. However, beyond the distance of 1 km from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan.

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) Until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up as part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared as part Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986

(7) **Air pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement standards and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rule made thereunder.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under Environmental (Protection) Act, 1986 and rules made therein. -

(9) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Plastic Waste Management:-** The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India

in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 340 (E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management:-** The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 317 (E), dated the 29th March, 2016, as amended from time to time.

(13) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Act and the rules and regulations made thereunder.

(14) **Industrial Units-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed be established within ESZ vide Central Pollution Board's categorization.

(15) Protection of Hill Slopes.- The protection of hill slopes shall be as under:

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

16. The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

4. **Prohibited, Regulated and Promoted Activities**

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and be regulated in the manner specified in the Table below, namely:—

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Use, production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.

6.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
7.	New wood based industry.	No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law: Provided further that renewal of licenses of existing saw mills shall not be done on their expiry period.
8	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
9.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or up to the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities. Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws. (b) Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.
12.	Extraction of ground water	Regulated under applicable laws to meet the drinking water or agricultural requirement of locals.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures	Regulated under applicable law. Underground cabling may be promoted.
15.	Infrastructure including civic amenities	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated under applicable laws.
19.	Uses of Plastic carry bags.	Regulated under applicable laws.

20.	Protection of hill slopes and river banks.	Regulated under applicable laws.
21.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated effluent shall be regulated as per applicable laws. Efforts shall be made to recycle/re-use the treated effluent.
22.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
23.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
24.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
25.	Air and Vehicular Pollution	Regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder shall be complied with.
26.	Noise pollution	Control of noise pollution in the Eco-sensitive Zone shall be in accordance with the provisions stipulated of The Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986
27.	Open Well, Bore Well etc. for agriculture or other usage	Regulated and the activity should be strictly monitored by the appropriate authority.
28.	Solid Waste Management.	Management of solid waste shall be as per the provisions of the Solid Waste Management Rules, 2016 under Environment (Protection) Act, 1986.
29.	Eco-tourism	Regulated under applicable laws.
30.	Undertaking activities related to eco-tourism like over-flying the Wildlife Sanctuary Area by aircraft, hot-air balloons.	Regulated under applicable laws.
Promoted Activities		
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans.	Shall be actively promoted.
35.	Rain water harvesting	Shall be actively promoted.
36.	Use of renewable energy sources	Shall be actively promoted.
37.	Agro Forestry	Shall be actively promoted.
38.	Environmental Awareness	Shall be actively promoted.
39.	Skill Development	Shall be actively promoted.
40.	Restoration of Degraded Land/ Forests/ Habitat	Shall be actively promoted.

5. Monitoring Committee:-

The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone falling in the State of Uttar Pradesh, which shall comprise of the following namely:-

1.	Commissioner, Mirzapur	Chairman
2.	A representative of District Magistrate, Sonbhadra	Member
3.	A representative of District Magistrate, Mirzapur	Member
4.	Regional Officer, Uttar Pradesh Pollution Control Board, Sonbhadra or Mirzapur	Member
5.	Senior Town Planner of the area	Member
6.	One representative of Non-Governmental Organisation (working in the field of environment and heritage) to be nominated by the State Government for a period of three years.	Member
7.	One expert in the area of ecology and environment to be nominated by the State Government for a period of one year	Member
8.	Member of State Biodiversity Board	Member
9.	Deputy Conservator of Forests, Kaimur Wildlife Division	Member Secretary

6. Terms of Reference:

(1) The tenure of monitoring committee shall be for three years.

(2) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro-forma appended at **Annexure-IV**.

(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

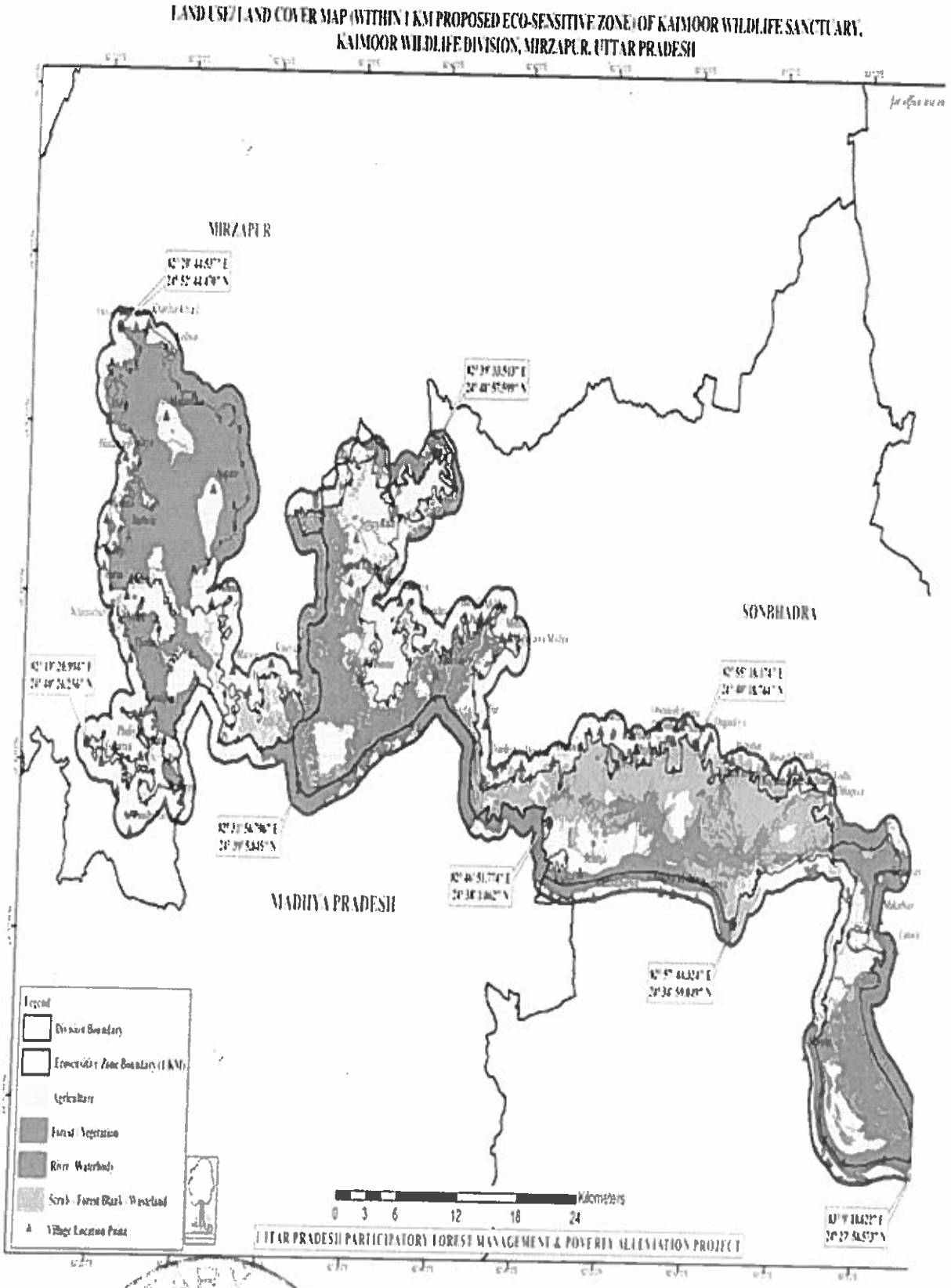
8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal

[F. No. 25/112/2015-ESZ-RE]

LALIT KAPUR, Scientist 'G'

Annexure-I

Map of Eco-Sensitive Zone of Kaimur Wildlife Sanctuary with GPS coordinates



Annexure-II

GPS Coordinates of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur, Uttar Pradesh

BOUNDARY COORDINATE LIST OF KAIMUR WILDLIFE DIVISION
DISTRICT -MIRZAPUR / SONBHADRA

ID	Longitude	Latitude
1	82° 20' 44.537" E	24° 52' 44.470" N
2	82° 22' 16.560" E	24° 52' 34.479" N
3	82° 23' 28.326" E	24° 52' 8.018" N
4	82° 24' 13.157" E	24° 50' 59.364" N
5	82° 25' 13.151" E	24° 50' 42.154" N
6	82° 26' 45.656" E	24° 49' 57.996" N
7	82° 27' 33.291" E	24° 50' 16.672" N
8	82° 27' 54.772" E	24° 49' 42.345" N
9	82° 28' 6.780" E	24° 48' 38.153" N
10	82° 28' 28.870" E	24° 47' 38.855" N
11	82° 27' 40.427" E	24° 47' 27.681" N
12	82° 27' 45.437" E	24° 46' 48.522" N
13	82° 26' 55.905" E	24° 46' 21.543" N
14	82° 26' 16.316" E	24° 45' 46.975" N
15	82° 25' 24.233" E	24° 45' 34.990" N
16	82° 25' 26.066" E	24° 44' 15.919" N
17	82° 27' 36.667" E	24° 44' 42.123" N
18	82° 27' 2.338" E	24° 43' 49.200" N
19	82° 26' 57.923" E	24° 42' 42.671" N
20	82° 27' 25.559" E	24° 41' 50.811" N
21	82° 27' 53.122" E	24° 40' 53.125" N
22	82° 28' 40.231" E	24° 41' 49.249" N
23	82° 29' 41.111" E	24° 41' 36.996" N
24	82° 30' 24.495" E	24° 42' 24.825" N
25	82° 30' 56.730" E	24° 41' 38.734" N
26	82° 31' 49.683" E	24° 41' 49.014" N
27	82° 33' 0.430" E	24° 41' 24.989" N
28	82° 32' 42.148" E	24° 42' 33.411" N
29	82° 32' 20.913" E	24° 43' 24.388" N
30	82° 33' 2.388" E	24° 44' 3.070" N
31	82° 33' 14.676" E	24° 44' 38.724" N
32	82° 33' 17.264" E	24° 45' 40.273" N
33	82° 32' 47.958" E	24° 46' 42.152" N
34	82° 31' 52.286" E	24° 46' 36.068" N
35	82° 31' 22.660" E	24° 47' 12.983" N
36	82° 32' 55.661" E	24° 47' 15.357" N
37	82° 33' 59.666" E	24° 47' 31.333" N
38	82° 34' 31.105" E	24° 48' 6.783" N
39	82° 34' 16.124" E	24° 48' 47.714" N
40	82° 36' 0.136" E	24° 48' 54.100" N

41	82° 36' 7.688" E	24° 48' 3.261" N
42	82° 36' 41.357" E	24° 47' 58.739" N
43	82° 37' 12.443" E	24° 48' 5.892" N
44	82° 37' 52.841" E	24° 48' 27.919" N
45	82° 38' 49.286" E	24° 48' 22.308" N
46	82° 39' 33.513" E	24° 48' 57.599" N
47	82° 40' 6.250" E	24° 48' 51.410" N
48	82° 40' 19.531" E	24° 48' 22.139" N
49	82° 40' 37.447" E	24° 47' 58.641" N
50	82° 39' 50.677" E	24° 47' 37.529" N
51	82° 39' 6.909" E	24° 47' 36.350" N
52	82° 38' 47.364" E	24° 47' 5.778" N
53	82° 37' 29.880" E	24° 47' 4.961" N
54	82° 37' 19.891" E	24° 45' 57.670" N
55	82° 36' 22.884" E	24° 45' 18.344" N
56	82° 35' 27.963" E	24° 44' 58.960" N
57	82° 35' 21.777" E	24° 44' 2.442" N
58	82° 36' 17.004" E	24° 43' 35.227" N
59	82° 35' 31.258" E	24° 42' 8.344" N
60	82° 37' 1.012" E	24° 41' 35.764" N
61	82° 38' 19.353" E	24° 42' 46.474" N
62	82° 37' 19.042" E	24° 43' 42.048" N
63	82° 38' 18.059" E	24° 44' 36.324" N
64	82° 39' 7.483" E	24° 43' 44.192" N
65	82° 38' 32.421" E	24° 43' 10.462" N
66	82° 40' 40.824" E	24° 43' 7.376" N
67	82° 41' 16.582" E	24° 43' 24.448" N
68	82° 41' 29.064" E	24° 44' 11.736" N
69	82° 42' 18.027" E	24° 43' 54.540" N
70	82° 43' 33.202" E	24° 44' 28.626" N
71	82° 43' 3.537" E	24° 43' 51.524" N
72	82° 43' 53.256" E	24° 43' 23.494" N
73	82° 44' 44.110" E	24° 43' 12.088" N
74	82° 43' 19.132" E	24° 42' 53.101" N
75	82° 42' 26.787" E	24° 42' 22.080" N
76	82° 42' 7.243" E	24° 41' 51.516" N
77	82° 42' 13.793" E	24° 40' 57.356" N
78	82° 42' 37.685" E	24° 40' 6.328" N
79	82° 42' 42.342" E	24° 39' 7.198" N
80	82° 43' 33.330" E	24° 39' 7.446" N
81	82° 44' 39.057" E	24° 39' 20.000" N
82	82° 45' 39.173" E	24° 39' 21.795" N
83	82° 47' 24.566" E	24° 39' 6.405" N
84	82° 48' 15.098" E	24° 39' 38.251" N
85	82° 49' 3.387" E	24° 40' 43.400" N
86	82° 50' 23.281" E	24° 39' 25.047" N

87	82° 52' 16.527" E	24° 39' 48.609" N
88	82° 54' 3.742" E	24° 39' 33.951" N
89	82° 55' 18.174" E	24° 40' 18.764" N
90	82° 57' 45.010" E	24° 39' 36.097" N
91	83° 0' 8.900" E	24° 38' 41.783" N
92	83° 2' 20.305" E	24° 39' 1.647" N
93	83° 3' 27.460" E	24° 37' 53.342" N
94	83° 3' 26.833" E	24° 37' 15.080" N
95	83° 5' 50.582" E	24° 37' 12.262" N
96	83° 7' 21.512" E	24° 37' 7.659" N
97	83° 6' 7.959" E	24° 36' 22.934" N
98	83° 5' 44.489" E	24° 34' 45.090" N
99	83° 4' 33.404" E	24° 34' 37.755" N
100	83° 6' 48.259" E	24° 33' 55.945" N
101	83° 6' 30.339" E	24° 33' 17.926" N
102	83° 5' 21.830" E	24° 33' 0.577" N
103	83° 6' 6.490" E	24° 31' 16.793" N
104	83° 8' 33.276" E	24° 28' 58.287" N
105	83° 9' 18.622" E	24° 27' 58.573" N
106	83° 7' 5.022" E	24° 27' 59.631" N
107	83° 4' 35.861" E	24° 27' 54.214" N
108	83° 3' 25.626" E	24° 28' 35.110" N
109	83° 3' 9.735" E	24° 30' 0.189" N
110	83° 2' 36.645" E	24° 31' 30.492" N
111	83° 3' 17.598" E	24° 32' 28.174" N
112	83° 3' 46.634" E	24° 34' 15.103" N
113	83° 4' 12.634" E	24° 34' 47.193" N
114	83° 4' 55.976" E	24° 36' 17.279" N
115	83° 3' 31.884" E	24° 36' 50.052" N
116	83° 1' 35.435" E	24° 36' 52.465" N
117	82° 59' 9.511" E	24° 36' 32.780" N
118	82° 57' 44.324" E	24° 34' 59.049" N
119	82° 47' 54.579" E	24° 36' 57.078" N
120	82° 46' 51.774" E	24° 38' 1.062" N
121	82° 42' 13.386" E	24° 40' 27.406" N
122	82° 39' 49.624" E	24° 41' 44.738" N
123	82° 38' 30.686" E	24° 40' 58.178" N
124	82° 35' 47.004" E	24° 40' 5.857" N
125	82° 33' 8.706" E	24° 39' 4.275" N
126	82° 31' 56.796" E	24° 39' 5.845" N
127	82° 31' 31.437" E	24° 40' 31.812" N
128	82° 30' 44.037" E	24° 40' 28.131" N
129	82° 29' 40.099" E	24° 40' 12.128" N
130	82° 28' 18.365" E	24° 40' 31.243" N
131	82° 27' 9.131" E	24° 40' 29.420" N
132	82° 26' 30.962" E	24° 41' 55.499" N

133	82° 25' 22.462" E	24° 42' 59.396" N
134	82° 24' 14.784" E	24° 42' 35.902" N
135	82° 24' 19.624" E	24° 41' 40.102" N
136	82° 25' 50.196" E	24° 42' 15.029" N
137	82° 24' 59.461" E	24° 41' 18.924" N
138	82° 23' 56.957" E	24° 40' 27.916" N
139	82° 25' 1.722" E	24° 39' 16.576" N
140	82° 24' 26.130" E	24° 39' 9.421" N
141	82° 22' 57.459" E	24° 38' 37.790" N
142	82° 22' 35.100" E	24° 39' 14.610" N
143	82° 23' 19.014" E	24° 39' 33.346" N
144	82° 21' 52.217" E	24° 39' 6.680" N
145	82° 21' 23.569" E	24° 39' 51.876" N
146	82° 19' 20.994" E	24° 40' 26.256" N
147	82° 20' 22.175" E	24° 40' 41.525" N
148	82° 21' 50.029" E	24° 39' 56.630" N
149	82° 22' 52.912" E	24° 40' 1.048" N
150	82° 21' 25.461" E	24° 41' 22.565" N
151	82° 23' 18.730" E	24° 40' 29.936" N
152	82° 23' 21.988" E	24° 41' 17.338" N
153	82° 22' 38.804" E	24° 42' 6.002" N
154	82° 21' 53.989" E	24° 43' 12.984" N
155	82° 21' 8.079" E	24° 44' 4.162" N
156	82° 22' 24.090" E	24° 44' 39.253" N
157	82° 23' 19.308" E	24° 44' 6.291" N
158	82° 24' 11.756" E	24° 43' 30.852" N
159	82° 24' 5.065" E	24° 44' 24.172" N
160	82° 23' 26.416" E	24° 45' 11.964" N
161	82° 21' 40.745" E	24° 45' 15.431" N
162	82° 20' 32.235" E	24° 45' 0.239" N
163	82° 20' 11.114" E	24° 46' 10.329" N
164	82° 21' 0.722" E	24° 46' 46.499" N
165	82° 22' 48.661" E	24° 47' 21.297" N
166	82° 22' 3.044" E	24° 48' 40.770" N
167	82° 21' 27.205" E	24° 49' 38.515" N
168	82° 21' 9.422" E	24° 50' 20.283" N
169	82° 20' 17.198" E	24° 51' 22.333" N
170	82° 20' 15.589" E	24° 51' 42.319" N
171	82° 21' 21.974" E	24° 51' 24.245" N
172	82° 21' 43.104" E	24° 51' 38.199" N
173	82° 21' 57.058" E	24° 52' 3.036" N

Annexure-III

List of Villages falling within the proposed Eco-sensitive zone of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur along with GPS Coordinates

S.No.	Name of the Village	Direction	Co-ordinates	
			Northing	Easting
1.	Sasnai	East	24°28'27.52''	83°8'40.92''
2.	Makarbari	East	24°34'47.5''	83°6'25.6''
3.	Lauwa	East	24°35'20.18''	83°7'25.97''
4.	Biranchuwa	East	24°35'52.33''	83°7'39.9''
5.	Bhatawari	West	24°48'47.52''	82°21'22.86''
6.	Halia	West	24°49'1.34''	82°20'36.17''
7.	Dighiya	West	24°48'7.63''	82°21'32.72''
8.	Barbohi	West	24°46'34.39''	82°21'29.52''
9.	Barhula	West	24°46'1.31''	82°20'57.01''
10.	Barua	West	24°43'28.16''	82°21'46.58''
11.	Aura	West	24°43'43.07''	82°21'29.41''
12.	Dhamoli	West	24°42'30.89''	82°21'50.04''
13.	Gurgi	West	24°45'18.29''	82°20.43.62''
14.	Kawaljhar	West	24°41'19''	82°22'30.5''
15.	Khamarhariya Kala	West	24°44'15.36''	82°20'57.48''
16.	Silhata	West	24°40'2.78''	82°22'33.1''
17.	Thotha	West	24°42'56.92''	82°21'48.24''
18.	Phuliyari	West	24°40'19.7''	82°21'1.3''
19.	Gajariya	West	24°39'53.46''	82°20'17.45''
20.	Kedwar	North	24°51'26.82''	82°24'28.84''
21.	Kharihat Khurd	North	24°51'40.75''	82°32'32.03''
22.	Devaghata Pandey	North	24°52'17.87''	82°21'58.68''
23.	Kanhari	North	24°43'57.94''	82°36'20.64''
24.	Semra Kala	North	24°43'37.99''	82°36'3.6''
25.	Semra Khurd	North	24°44'28.36''	82°36'12.6''
26.	Mukha	North	24°44'4.81''	82°42'26.57''
27.	Parsiya	North	24°44'4.63''	82°41'35.52''
28.	Parasauna	North	24°42'20.16''	82°35'23.06''
29.	Veerkhrud	North	24°43'54.88''	82°38'38.72''
30.	Barodhi	North	24°44'9.38''	82°42'25.06''
31.	Ghuwas	North	24°42'25.7''	82°39'52.34''
32.	Ghoriya	North	24°43'52.36''	82°38'57.8''
33.	Devgarh	North	24°39'13.25''	82°44'15.18''

34.	Majhigawa Mishra	North	24°43'33.17''	82°44'11.18''
35.	Var	North	24°41'16.08''	82°43'27.08''
36.	Mohini	North	24°43'31.87''	82°43'44.8''
37.	Vardiya	North	24°40'16.54''	82°43'52.25''
38.	Guruwal	North	24°39'52.22''	82°46'57.18''
39.	Silhat	North	24°40'25.93''	82°56'11.94
40.	Musardhara	North	24°40'31.15''	82°49'15.75''
41.	Tendui	North	24°40'38.42''	82°49'20.75''
42.	Dhomkhari	North	24°40'11.21''	82°48'30.1''
43.	Khirihata	North	24°39'58.03''	82°48'52.27''
44.	Garma	North	24°40'46.02''	82°49'41.09''
45.	Dhomhar	North	24°40'27.59''	82°53'59.96''
46.	Oberdeeh	North	24°40'42.24''	82°53'50.32''
47.	Dugauliya	North	24°40.19.38''	82°56'7.3''
48.	Judholi colony	North	24°40'25.72''	82°57'13.18''
49.	Raghunathpur	North	24°40'25.5''	82°57'45.76''
50.	Bahuhar	North	24°39'51.34''	82°57'27.32''
51.	Basauli	North	24°39'54.76''	83°1'7.43''
52.	Amauli	North	24°39'28.91''	82°59'21.55''
53.	Baghuari	North	24°39'51.91''	82°58'59.16''
54.	Tiloli	North	24°39'47.27''	82°59'19.21''
55.	Chhapcca	North	24°39'7.99''	83°3'21.85''
56.	Lodhi	North	24°38'57.55''	83°3'14.62''
57.	Chopan	South	24°31'5.52''	83°2'9.38''
58.	Bargawa	South	24°36'37.04''	82°54'32.8''
59.	Madain	South	24°36'11.92''	82°53'8.81''
60.	Chatawar	South	24°36'14.4''	82°50'35.56''
61.	Semiya	South	24°36'32.47''	82°48'43.56''
62.	Chhitikpurwa	South	24°35'49.42''	82°49'32.41''
63.	Kudari	South	24°35'55.1''	82°47'1.79''
64.	Tita	South	24°38'45.46''	82°21'35.58''
65.	Pedariya	South	24°38'29.76''	82°22'37.38''
66.	Paudhi Rampur	South	24°37'50.02''	82°22'2.75''
67.	Matwar	South	24°44'25.84''	82°28'53.98''
68.	Belahi	South	24°43'31.73''	82°30'1.62''
69.	Kusiyara	South	24°43'20.96''	82°30'36.83''
70.	Nadana	South	24°43'34.32''	82°30'48.24''

Annexure -IV

Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise).

   (Details may be attached as Annexure)
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006

   (Details may be attached as separate Annexure)
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006.

   (Details may be attached as separate Annexure)
7. Summary of complaints lodged under Section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR
Digitally signed by ALOK KUMAR
Date: 2017.03.21 12:06:51 +05'30'

47

ANNEXURE No. 2

20

F. No. 8-86/2012-FC
Government of India
Ministry of Environment & Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi – 110510.
Dated: 31 May, 2013.

To

The Principal Secretary (Forests),
Government of Uttar Pradesh,
Lucknow.

Sub: Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening / upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh – regarding.

Sir,

I am directed to refer to the State Government's letter no. 2636/14-2-2012-800(70)/2012 dated 12th October, 2012 and D.O. letter no. 664/Forest Conservation Act dated 25th March, 2013 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby conveys the 'in-principle' approval for diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening / upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh subject to fulfilment of the following conditions:-

1. Legal status of the diverted forest land shall remain unchanged.
2. (i) The Compensatory Afforestation (CA) over double degraded forest land as proposed shall be undertaken at the cost of the User Agency.
   (ii) The area identified for Compensatory Afforestation shall be clearly depicted on SOI toposheet of 1:50,000 scale.
   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) for raising and maintaining Compensatory Afforestation to the State Forrest Department.

3. User Agency shall deposit the Net Present Value (NPV) of the diverted forest land with the State Forest Department as per the orders of the Hon'ble Supreme Court dated 30.10.2002, 01.08.2003 and 28,.03.2008 in I.A. No. 566 in WP(C) No.

201

202/1995 and the guidelines issued by this Ministry vide letter No. 5-1/98-FC(Pt.II) dated 18.09.2003 and 22.09.2003 in this regard.

4. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
5. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in saving accounts pertaining to the State concerned.
6. The User Agency shall arrange to raise strip plantation on either sides of the road and central verge at project case, as per IRC specifications, with maintenance of 7-10 years. The User Agency shall also submit design of providing at least 2-3 rows of long rotation indigenous species, as per provisions of IRC – SP – 21 2009 (Guidelines on Landscaping and tree plantation) on either side of the road before final clearance.
7. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures along the roads within the area diverted under this proposal, in consultation with the State Forest Department.
8. The reclamation of quarry should be done and completed under the supervision of the State Forest Department and it shall be afforested completely before the Project is closed.
9. Overburden shall not be dumped outside the width of the road. The muck generated in the earth cuttings will be disposed off at the designate dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
10. The User Agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.
11. The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.
12. The User Agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting/rookeries of species like 'birds' of prey, herons, storks, hornbills, etc. are to be destroyed, alternative structure shall be provided and the trees transplanted.
13. The User Agency shall not collect any toll from the vehicles carrying forest officers on duty.
14. The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.
15. Any trees shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the User Agency.
16. No labor camp shall be established on the forest land. The User Agency shall also provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage to the nearby forest areas.
17. The boundary of the diverted forest land shall be demarcated on the ground with four feet high cement concrete pillar with its serial number and forward and back bearing inscribed on it.
18. The layout and plan shall not be changed without prior approval of the Central Government.

2c

19. This is subject to the requisite Environmental Clearance and other consequential clearances, if required.
20. Ex-situ conservation of endemic species of flora/fauna lost/disturbed in the process of execution of the project may be ensured.
21. No damage to the flora and fauna of the area shall be caused.
22. The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees area to be cleared in this project. Birds nests artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.
23. The forest land shall not be used for any purpose other than that specified in the proposal and shall, under no circumstances, be transferred to any one without prior approval of the Central Government.
24. All other conditions proposed by the State Government at the time of submission of the proposal to the Central Government shall be complied with by the User Agency.
25. The provisions of the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 shall be complied with in accordance with relevant Guidelines issued by the MoEF.
26. Rehabilitation of project affected families, if any, shall be done as per the National Rehabilitation policy / State Rehabilitation policy whichever is better in consultation with the State Forest Department at the cost of user agencies.
27. Any other condition that the Addl. PCCF (Central), Regional Office, Lucknow may impose from time to time for the protection and improvement of flora and fauna in the forest area.
28. All other conditions under different rules, regulations and guidelines including environmental clearance shall be complied with before transfer of forest land.
29. The transfer of forest land to the User Agency shall not be affected by the State Government till formal orders approving the diversion of forest land are issued by the Central Government.
31. The User Agency shall submit the annual self-compliance in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

Over and above conditions, the following additional conditions as recommended by the Forest Advisory Committee and accepted by the Central Government shall be fulfilled before Stage-II approval:-

(i) The user agency shall submit a revised scheme for creation and maintenance of compensatory afforestation (CA) over 106.391 hectares of non-forest land free from encroachments/encumbrance and 45.72 hectares of degraded forest land. The CA scheme shall *inter alia* contain a Survey of India toposheet, in original, in 1:50,000 scale indicating location and boundary of forest land identified for creation of CA and suitability/non-encumbrance certificate duly signed by competent authority. In case estimated cost for creation and maintenance of CA as per the revised scheme is less than the same indicated in the original proposal, detailed reasons for the same may also be provided;

(ii) The user agency shall acquire additional non-forest land (except for the portion of highways passing through Reserved Forest) and provide funds to raise strip plantation along both sides of road so as to ensure that average width of right of way of the highways is 45 meters. In case it is not feasible to acquirer entire

50

203

additional non-forest land along right of way of the highways, the shortfall may be met by acquiring non-forest land elsewhere to raise plantations in lieu of the strip plantations required to be raised along the highways;

(iii) The State Government shall raise penal compensatory afforestation over degraded forest land equal in extent to the forest land transferred from the Public Works Department to the UPSHA without obtaining prior approval of Central Government under the FC Act; and

(iv) The user agency shall provide funds for establishment of a forest nursery having the capacity to raise 1 lakh plants per annum in each of the Forest Divisions in which the forest land proposed for diversion is located to ensure distribution of seedling to farmers and other villagers at concessional rates.

After receipt of the compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Secstion-2 of the Forest (Conservation) Act, 1980. Till receipt of the said final/Stage-II approval of the Central Government from this Ministry, transfer of the said forest land to the User Agency shall not be affected by the State Government.

Yours faithfully,

sd

(B. K. Singh)
Director

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Uttar Pradesh, Lucknow.
2. The Addl. Principal Chief Conservator of Forests (Central), Regional Office, Lucknow.
3. The Nodal Officer, Forest Department, Government of Uttar Pradesh, Lucknow.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard file.

(B. K. Singh)
Director

T.Sud

NOTARY
OF U.P.

51

ANNEXURE No.3

F. No. 8-86/2012-FC
Government of India
Ministry of Environment and Forests
(FC Division)
***

Paryavaran Bhawan,
CGO Complex,
Lodhi Road, New Delhi - 110510
Dated: 14th November, 2013

To

The Principal Secretary (Forests),
Government of Uttar Pradesh,
Lucknow.

Sub: Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening/ upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh.

Sir,

I am directed to refer to the State Government of Uttar Pradesh's letter no. 2636/14-2-2012-800 (70)/2012 dated 12.10.2012 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee (FAC) constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 31.05.2013 subject to fulfilment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide Nodal Officer (FCA) Forest Department, Uttar Pradesh's letter No. 477/11/C-Lucknow dated 3.09.2013, final approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for Diversion of 129.251 ha of forest land in favour of Uttar Pradesh State Highway Authority (UPSHA) for widening/ upgradation of Varanasi-Shaktinagar section of NH-5A in Mirzapur, Sonbhadra, Obra, Renukut Forest Divisions and Kaimur Wild life Sanctuary in the State of Uttar Pradesh subject to fulfilment of the following conditions:

(i) Legal status of the diverted forest land shall remain unchanged;

(ii) Compensatory afforestation over the degraded forest land of 45.72 ha i.e. twice in extent to the forest land being diverted (22.86 ha; ownership of which rests with UPSHA) and over equivalent non-forest land in lieu of 106.391 ha of forest land being diverted (ownership of which rests with the State Forest Department), shall be raised and maintained by the State Forest Department from the funds already deposited by the User Agency;

(iii) The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927 latest within a period of six months from the date of issue of this letter. The Nodal Officer shall report compliance in this regard along with a copy of the original

notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record;

(iv) The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

(v) Plantation should be raised and maintained over an area of 19.05 ha identified by the State Government in lieu of strip plantation as per the approved scheme from the funds already deposited by the user agency;

(vi) Wherever possible and technically feasible , the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost

(vii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.

(viii) No labour camp shall be established on the forest land;

(ix) The forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person

(x) The reclamation of quarry should be done and completed under the supervision of the State Forest Department and it shall be afforestation completely before the project is closed.

(xi) Overburden shall not be dumped outside the width of the road. The musk generated in the earth cutting will be disposed off at the designate dumping sites and in no case the musk/debris will be allowed to roll down the hill slopes.

(xii) The user agency will provide retaining walls, breast walls and drainage as per requirement to make the slope stable.

(xiii) The user agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.

(xiv) The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species. Special measures shall be prescribed by the CWLW for proving crossing points .Where certain trees used for nesting/rookeries of species like 'birds' of prey, herons, storks, hornbills, etc. Are by be destroyed, alternative structure shall be provided and the trees transplanted.

(xv) The user agency shall not collect any toll from the vehicles carrying forest officers on duty.

(xvi) The designing of culverts/bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.

(xvii) Any tree shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the User Agency.

(xviii) No labour camp shall be established on the forest land. The User agency shall also provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage to the nearby forest areas.

(xix) The boundary of the diverted forest land shall be demarcated on the ground with four feet high cement concrete pillar with its serial numbers and forward and back bearing inscribed on it.

(xx) Ex-situ conservation of endemic species of flora/fauna lost/disturbed in the process of execution of the project may be ensured.

(xxi) No damage to the flora and fauna of the area shall be caused.

(xxii) The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees area to be cleared in this project. Birds nests artificially made our of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being.

(xxiii) The user Agency shall submit the annual self –compliance in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

(xxiv) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;

(xxv) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,

(Priya Ranjan)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Uttar Pradesh, Lucknow.
2. The Addl. PCCF (Central), Regional Office, Lucknow.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Uttar Pradesh, Lucknow.
4. The Chief General Manager (Land Acquisition), National Highway Authority of India, Ministry of Road Transport & Highway, G-5 & 6, Sector-10, Dwarka, New Delhi – 110 0075.
5. User Agency (UPSHA 4th Floor Kisan Mandi Bhawan Vibhuti Khand Gomti Nagar Lucknow - 226010)
6. Monitoring Cell, FC Division, MoEF, New Delhi.
7. Guard file.

(Priya Ranjan)
Sr. Assistant Inspector General of Forests

54

ANNEXURE No. 4

No.01-87-2023-WL
Government of India
Ministry of Environment, Forest and Climate Change
(ESZ-Division)

Indira Paryavaran Bhawan,
Jor bagh Road, Aligunj,
New Delhi-110003
Dated:30.10.2023

To,

The Chairman Monitoring Committee/ District Collector
DM Office, Lodhi, Sonbhadra, U.P.
Pin-231216

Sub: OA No 636 of 2022 NGT (PB) titled as "Ashish Chaubey Vs ACP Tollways Pvt. Ltd. and Ors." in the Hon'ble NGT, Principal Bench, Delhi – reg.

Sir,

In reference to the above mentioned subject, I have been directed to state that the above captioned matter has been filed wherein Ministry has been impleaded as Respondent No.2 and the Hon'ble Tribunal has directed that :-

"We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco-Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

2. In view above, it is requested to conduct a site visit and take appropriate action in the matter and the same be intimated to this Ministry. It is also requested that an officer not below the rank of DIG/Sci 'D' be deputed alongwith the monitoring committee of the ESZ for site visit. A site visit report may kindly be submitted within 15 days.

This issues with the approval of the competent authority

Encl:-

(i) Copy of Joint Committee report
(ii) Copy of Order dated 22.08.2023

Copy to: -

DDG(F), 11th Floor Kendriya Bhawan Sector H aligunj Lucknow

Yours Faithfully,

30/10/23

(Dr. Veenu Joon)
Joint Director/Scientist 'D'
ESZ Division,
Ph. 011-20819181,
Email: joon.veenu@gov.in

NOTARY
A.K. Maurya
Advocate
Regd. No. 31(34)2000

ANNEXURE No.5

Report in compliance of Hon'ble Tribunal order dated 22.08.23 in the matter of O.A. no. 636 of 2022 titled Ashish Chuabey Vs A C P Tollyways Pvt Ltd. & Others

The Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, relevant para reads as:

".....4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco-Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of above order, meetings were convened under the Chairmanship of Deputy Director General, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow along with Dr. Prachi Gangwar, Deputy Inspector General of Forest, Dr. Pranay Misra, Assistant Inspector General of Forests with Shri Arvind Yadav, DFO Kaimur, Shri Kunj Mohan Verma, DFO, Sonbhadra, Shri Umesh Gupta, Regional Officer, UPPCB, Sonbhadra. None present for the District Administration.

During the meetings held on 21.11.2023 & 30.11.2023, it was unanimously decided that certain information is needed to comply the Hon'ble Tribunal order which is as follows:

1. The initial layout plan of the user agency on which the approval was taken & revised layout plan.

(Action required from DFO, Sonbhadra)

2. DFO & User Agency to confirm, how much deviation in respect of diversion of forest land, as per approved FC, has been done.

(Action required from DFO, Sonbhadra)

3. Number of tress proposed for felling as per approved FC. Number of trees actually felled, due to change in layout plant?

(Action required from DFO, Sonbhadra)

4. Whether the Environmental Clearance is required in this project or not?

(Action required from RO, UPPCB, Sonbhadra)

5. Whether any conditions of ESZ notifications are violated or not? If not then the certificate of non-violation has to be submitted by DFO.

(Action required from DFO, Kaimur)

6. Due to change of layout plan, the approval accorded under FCA has to be modified. Also, since the violation has been committed, the name of authority responsible for violation needs to be communicated to initiate action under FCA.

(Action required from DFO, Sonbhadra)

The reply as submitted by DFO, Sonbhadra vide letter dated 20.12.2023 is as follows:

विन्दु संख्या	आख्या
1- The Initial layout plan of the user agency on which the approval was taken & revised layout plan.	परियोजना में स्वीकृत अनुमोदित ले–आउट प्लान संलग्न है। संशोधित/परिवर्तित ले–आउट प्लान उपलग्ध कराने हेतु प्रयोक्ता अभिकरण से उप प्रभागीय वनाधिकारी कार्यालय के पत्र संख्या–68/एन0जी0टी0/एस0डी0ओ0 चुर्क/दिनांक 27.11.2023 अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम से बार–बार अनुरोध किया जाता रहा है। परन्तु प्रयोक्ता अभिकरण द्वारा दिनांक 20.12.2023 तक कोई प्रतिकिया नहीं दिया गया है।
2- DFO & user Agency to confirm, how much deviation in respect of diversion of forest Land, as per approved FC, has been done.	डप प्रभागीय वाधिकारी कार्यालय के पात्रांक–68 एन0जी0टी0/एस0डी0ओ0 चुर्क/दिनांक 27.11.2023 अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम प्रयोक्ता अभ्झिकरण से हरतान्तरित वन भूमि का विचलन आकलन हेतु संयूक्त निरीद्वाण करने के लिये अनुरोध किया गया है, परन्तु प्रयोक्ता अभिकरण द्वारा दिनाक 20.12.2023 तक कोई प्रतिकिया नहीं दिया गया ।
3- Number of trees proposed for felling as per approved FC, Number of trees actually felled, due to change in layout plant?	स्वीकृत परियोजना में इस वन प्रभाग अन्तर्गत हस्तान्तरित वनभूमि पर कोई भी वृक्ष पातन हेतु प्रस्तावित नहीं था और न ही किसी भी वृक्ष का पातन किया गया है।
6- Due to change of layout plan, the approval accorded under FCA has to be modified Also, sincc the violation has been committed, the name of authority responsible for violation needs to be communicated to initiate action under FCA	उरा कार्यालय के पत्र सख्या–2720/सोनभद्र/33 दिनाक 21.06.2019, पत्र संख्या–1038/सोनभद्र/33 दिनांक–31.12.2022, द्वारा उ0प्र0 शासन अनुभाग–2 के पत्र सं0–3308/14–2–2013–800 (70) 2013 दिनाक 31.12.2014 में उल्लिखित शर्त सं0–07 एवं शर्त–19 का उल्लंघन के राम्बन्ध में नियमानुसार अपेखित कार्यवाही पूर्ण किये जाने हेतु प्रयोक्ता अभिकरण से तथ्यात्मक पत्र प्रस्तुत करने हेतु अनुरोध किया गया तथा स–समय तथ्य प्रस्तुत न करने पर उच्च स्तर को अवगत कराते हुये विधिक कार्यवही करने हेतु सचेत भी किया गया था परन्तु इसके उपरान्त भी प्रयोक्ता अभिकरण (मुख्य कार्य पालिका अधिकारी, उ0प्र0 राज्य मार्ग प्राधिकरण लखनऊ) द्वारा कोई प्रतिकिया नही दिया गया।

(Copy of letter dated 20.12.2023 is annexed as annexure no. R1)

Subsequently a meeting was convened on 21.12.2023 wherein the representative of Uttar Pradesh State Highway Authority has attended and submitted the letter dated 05/07 June, 2011 of State level Environment Impact Assessment Authority, U.P. by

which it was observed that the project did not come under the purview of EIA Notification 2006 as amended on April,2011.

(Copy of letter dated 20.12.2023 is annexed as annexure no. R2)

Following observations were made after discussion/ meetings with the concerned officials and user agency

(i) User agency has constructed toll plaza by changing the approved layout plan in contravention of provisions of Forest (Conservation) Act rules & guidelines.
(ii) However, it is observed that there is no change in total forest area involved in the project.
(iii) It is also observed that no additional tree felling has been carried out due to change in layout plan
(iv) As informed by User agency, EC is not required in this project (as per annexure-R2) , there is no violation of Environment Protection Act.
(v) DFO, Kaimur vide letter dated 29.12.2023 has informed that the project comes in the Eco-sensitive Zone of Kaimur Wild Life Sanctuary and the user agency did not take the requiste permission from the Monitoring Commiittee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi

(Copy of letter dated 29.12.2023 is annexed as annexure no. R3)

Conclusion:

a) MoEF&CC, RO, Lucknow thus in compliance of Hon'ble NGT order recommends that the following compensation may be imposed for violation of Forest (Conservation) Act-

Penal NPV equal to 5times of NPV of forest land which has been utilized for construction of Toll Plaza also User Agency may be asked to deposit money for plantation (on forest land) on double the area used for construction of Toll Plaza.

DFO, Sonbhadra may raise demand note accordingly for deposition of levies in Compensatory Afforestation Fund Management and Planning Authority (CAMPA)

b) As per the gazette notification regarding Eco-Sensitive Zone of Kaimur Wild Life Sanctuary no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi para 3 (1) (b) which read as:

"Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;
ii. Construction and renovation of infrastructure and civic amenities;

iii. *Small scale industries not causing pollution;*

iv. *Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and*

v. *Promoted activities and given under para 7."*

Since, the project comes under the Eco-sensitive Zone, thus it recommended that Monitoring Commiittee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi may be directed to assess the extent & amount of the violation of Eco-sensitive Zone & evaluate the compensation which will be leived on the User agency. The committee may take into consideration the clause 1.22 of FC guidelines while deciding the amount of compensation.

(Copy of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi is annexed as annexure R4)

(Copy of clause 1.22 of FC guidelines is annexed as annexure R5)

9/01/24.

(Dr.Prachi Gangwar)

Deputy Inspector General of Forest (Central)

Annexure-A) 60

411

कार्यालय प्रभागीय वनाधिकारी, सोनभद्र वन प्रभाग राबर्टसगंज सोनभद्र।

पत्रांक– 993 / सोनभद्र/33 , दिनांक, रावर्ट्सगंज दिसम्बर 20 , 2023

सेवा में,

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
एकीकृत क्षेत्रीय कार्यालय लखनऊ।

विषय– **Minutes of Meeting dated 19.12.2023 in the matter of O.A. no. 636 of 2022 titled Ashish Chuabey Vs A C P Tollyways Pvt Ltd. & Others.**

सन्दर्भ– भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय एकीकृत क्षेत्रीय कार्यालय, का पत्रांक–एफ0नं0 एल0–1308/यू0पी0/2022/118 दिनांक–14.12.2023, पत्रांक–एफ0नं0 एल0–1308/यू0पी0/2022/ दिनांक–19.12.2023 एवं कार्यालय उप प्रभागीय वनाधिकारी का पत्रांक– 85/चुर्क/33 दिनांक–20.12.2023।

महोदय,

आपके उपरोक्त सन्दर्भित पत्र के अनुपालन में सोनभद्र वन प्रभाग, सोनभद्र से वांछित बिन्दुवार आख्या निम्नानुसार आपकी सेवा में प्रेषित है–

बिन्दु संख्या	आख्या
1. The initial layout plan of the user agency on which the approval was taken & revised layout plan.	परियोजना में स्वीकृत/अनुमोदित ले–आउट प्लान संलग्न है। संशोधित/परिवर्तित ले–आउट प्लान उपलब्ध कराने हेतु प्रयोक्ता अभिकरण से उप प्रभागीय वनाधिकारी कार्यालय के पत्र संख्या–68 /NGT/एस0डी0ओ चुर्क/दिनांक–27.11.2023 , अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम से बार–बार अनुरोध किया जाता रहा है परन्तु प्रयोक्ता अभिकरण द्वारा दिनांक–20.12.2023 तक कोई प्रतिक्रिया नहीं दिया गया ।
2. DFO & User Agency to confirm, how much deviation in respect of diversion of forest Land, as per approved FC, has been done.	उप प्रभागीय वनाधिकारी कार्यालय के पत्रांक–68 /NGT/एस0डी0ओ चुर्क/दिनांक–27.11.2023, अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम से प्रयोक्ता अभिकरण से हस्तान्तरित वनभूमि का विचलन आंकलन हेतु संयुक्त निरीक्षण करने के लिये अनुरोध किया गया है, परन्तु प्रयोक्ता अभिकरण द्वारा दिनांक–20.12.2023 तक कोई प्रतिक्रिया नहीं दिया गया ।
3. Number of tress proposed for felling as per approved FC. Number of trees actually felled, due to change in layout plant?	स्वीकृत परियोजना में इस वन प्रभाग अन्तर्गत हस्तान्तरित वनभूमि पर कोई भी वृक्ष पातन हेतु प्रस्तावित नहीं था और न हीं किसी भी वृक्ष का पातन किया गया है।
6. Due to change of layout plan, the approval accorded under FCA has to be modified. Also, since the violation has been committed, the name of authority responsible for violation needs to be communicated to initiate action underFCA.	इस कार्यालय के पत्र संख्या–2720/सोनभद्र/33 दिनांक–21.06.2019, पत्र संख्या–1038/सोनभद्र/33 दिनांक–31.12.2022, द्वारा उ0प्र0 शासन अनुभाग–2 के पत्र सं0–3308/14–2–2013–800(70) 2013 दिनांक–31.03.2014 में उल्लिखित शर्त सं0–07 एवं शर्त–19 का उल्लंघन के सम्बन्ध में नियमानुसार अपेक्षित कार्यवाही पूर्ण किये जाने हेतु प्रयोक्ता अभिकरण से तथ्यात्मक पक्ष प्रस्तुत करने हेतु अनुरोध किया गया तथा स–समग्र तथ्य प्रस्तुत न करने पर उच्च स्तर को अवगत कराते हुये विधिक कार्यवाही करने हेतु सचेत भी किया गया था परन्तु इसके उपरान्त भी प्रयोक्ता अभिकरण (मुख्य कार्य पालिका अधिकारी, उ0प्र0 राज्य मार्ग प्राधिकरण लखनऊ) द्वारा कोई प्रतिक्रिया नहीं दिया गया।

अतः उपरोक्तानुसार आख्या सूचनार्थ एवं आवश्यक कार्यवाही हेतु आपकी सेवा में प्रेषित है।

संलग्नक: उपरोक्तानुसार

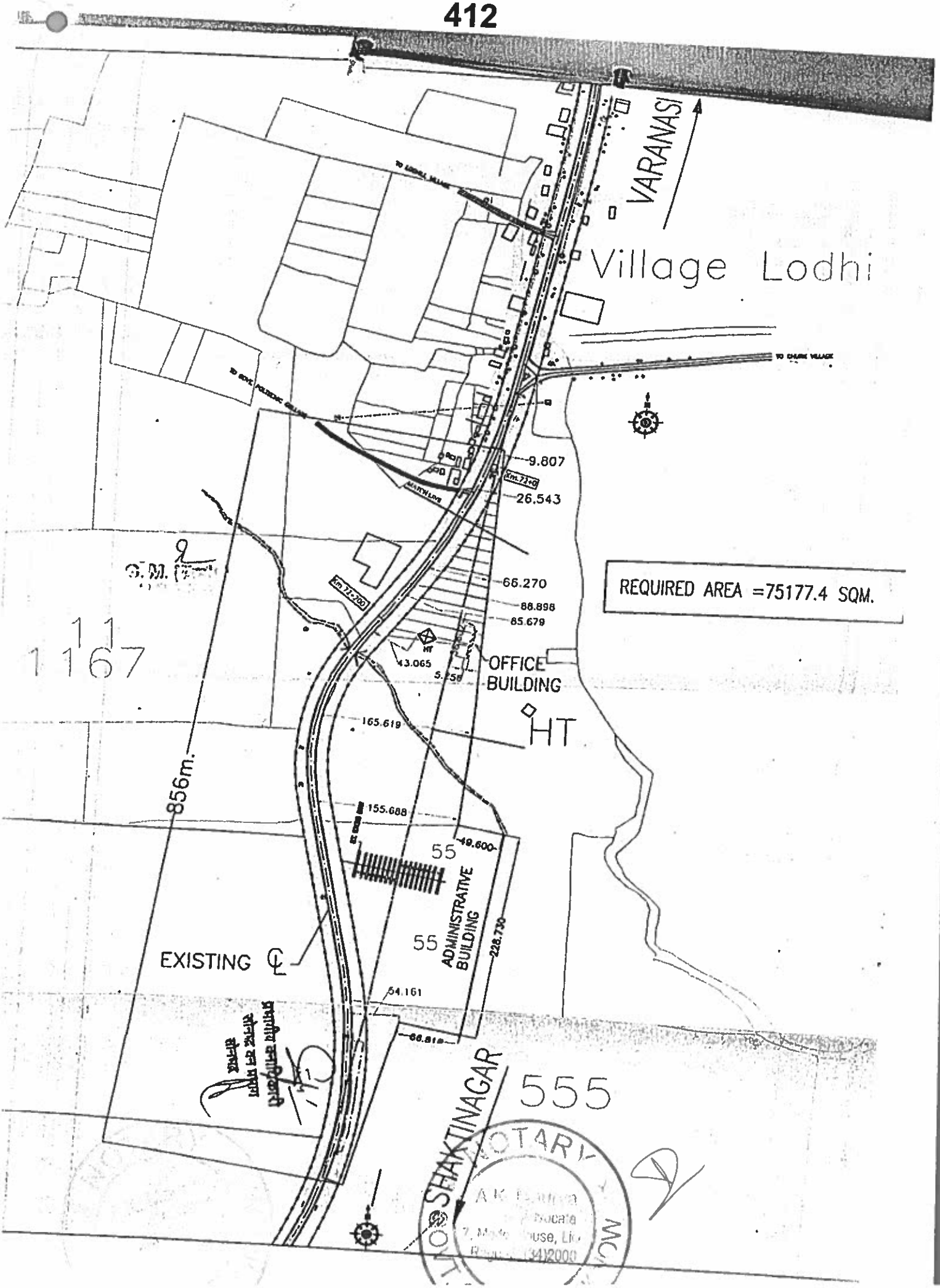
भवदीय

(कुंज मोहन वर्मा)
प्रभागीय वनाधिकारी,
सोनभद्र वन प्रभाग, सोनभद्र।

प्रतिलिपि– अ समदिनांक

प्रतिलिपि– मुख्य वन संरक्षक/नोडल अधिकारी उ0प्र0 लखनऊ महोदय को सूचनार्थ प्रेषित।
प्रतिलिपि– मुख्य वन संरक्षक मीरजापुर क्षेत्र मीरजापुर महोदय को सूचनार्थ प्रेषित।

(कुंज मोहन वर्मा)
प्रभागीय वनाधिकारी,
सोनभद्र वन प्रभाग, सोनभद्र।


VARANASI
Village Lodhi
9.807
26.543
66.270
88.898
85.679
43.065
OFFICE BUILDING
HT
REQUIRED AREA =75177.4 SQM.
856m.
165.619
155.688
49.600
55
ADMINISTRATIVE BUILDING
228.730
EXISTING
54.161
66.818
555
1167
11

Annexure -42 62

State level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.,
Dr. Bim Rao Ambedkar ...,
Vinet Khand-I, Gomtinagar,
Lucknow-226010
Phone: 91-522-2305541.

Ref: 1641/.../SEAC/784/2011/IDCA Date: 05/07 June, 2011

To

Mr. Ishi Dev Prasad Rai,
Chief Executive Officer,
UP State Highways Authority,
4th Floor, Kisan Mandi Bhavan,,
Vibhuti Khand, Gomti Nagar,
Lucknow-226010.

Subject: Regarding the Environmental Clearance for the Upgradation, Rehabilitation and widening of the existing Varanasi-Shaktinagar section of SH-SA (km 0.00 to km 115.00) to four-line with paved shoulders of the project state Highway in the state of U.P.

Dear Sir,

Please refer to your letter dated 13-04-2011 addressed to the Secretary, State Level Expert Appraisal Committee, UP on the subject as above. This is to inform you that the above said project had been taken up in the SEA meeting held on29.04.2011. The SEAC observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011. Hence the project need not be considered by the SEAC and the project proponent may be informed accordingly.

The State Level environment Impact Assessment Authority (SEAC) conducted the case and to held on19.5.11 and agreed with the above recommendations of SEAC.

In the light of decision taken by SEIAA, it is being informed that your project does not come under purview of EIA notification, 2006 as amended on April, 2011.

Yours Sincerely,

Sd/-
Dr. C.S. Bhatt)
Member Secretary
SEIAA, U.P.

Copy for necessary....
1. the Secretary, Environment, U.P. Govt. Lucknow,.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests,Govt. of India,Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forest, Regional Office (Central Region), Kendriya Bhavan, 5th Floor, Sector-8, Aligarh, Lucknow,
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Ngar, Lucknow.

Yours Sincerely,

(Dr. Yashpal Singh)
Secretary SEAC and
Director, Envimment Directorate
Govt. of U.P.)

Annexure-R3 64

415

कार्यालय प्रभागीय वनाधिकारी कैमूर वन्य जीव प्रभाग मीरजापुर।

पत्रांक 2219 /10-1 मीरजापुर, दिनांक दिसम्बर 29 2023

सेवा में,

उप महानिदेशक वन,
भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
एकीकृत क्षेत्रीय कार्यालय लखनऊ।

विषयः Minutes of meeting dated 14.12.2023 in the matter of the O.A. no. 636 of 2022 titled Ashish Chaubey Vs ACP Tollways Ltd. & Others.

संदर्भः आपका का पत्रांक 1308/यू0पी0/2022/118 दिनांक 14.12.2023

महोदय,

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0सं0–636/2022 आशीष चौबे ए0सी0पी0 टोलवेज प्राइवेट एवं अन्य में आप द्वारा दिनांक 30.11.2023 को आयोजित बैठक के कम में जारी Minutes of meeting पत्रांक 1308/यू0पी0/2022/118 दिनांक 14.12.2023 में निम्न 4 व 5 के सम्बन्ध में आख्या अपेक्षित है:–

4-Whether the Environmental Clearance is required in this project or not?
5-Whether any conditions of ESZ notifications are violated or not?

बिन्दु सं0–4 के सम्बन्ध में आख्या क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड सोनभद्र से सम्बन्धित है। बिन्दु सं0 4 के सम्बन्ध में उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण चतुर्थ तल,किसान मण्डी भवन, विभूति खण्ड, गोमती नगर लखनऊ पत्रांक 744/प्राधि0–18(4-NGT File)/v-s/2023-24/उपशा/लखनऊ दिनांक 20.12.2023 द्वारा अवगत कराया गया है कि मार्ग के उपलब्ध अभिलेखों से प्राप्त पत्र सं0–1641 /...../SEAC/784/2011/JDCA dated 05/07' June, 2011 में Environmental Clearance के सम्बन्ध मे उल्लिखित किया गया है कि "In the light of decision taken by SEIAA, it is being informed that your project does not come under purview of EIA notification, 2006 as amended on April, 2011."

बिन्दु संख्या– 5 के सम्बन्ध में अवगत कराना है कि उक्त मार्ग इकोसेन्सिटिव जोन के अन्तर्गत है तथा प्रयोक्ता एजेन्सी द्वारा कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन के अन्तर्गत सड़क निर्माण की अनुमति राज्य वन्य जीव परिषद/राष्ट्रीय वन्य जीव परिषद से नही ली गयी है।

Clearance for Eco-Sensitive Zones के सम्बन्ध में IRC:SP:93-2017 के CHAPTER 6 OTHER RELEVANT CLEARANCES में निम्न प्रकार उल्लेख है:–

"6.1 Clearance for Eco-Sensitive Zones

All the PAs have Eco-Sensitive Zones (ESZ) earmarked all along the periphery of a particular PA. The limits of an ESZ are notified, and vary across the PAs, and along different directions outside a PA. However, unless such boundaries are notified, a 10 km radius from the boundary of a PA is taken as the ESZ. Clearance for such areas is required, only in case the project requires Environment Clearance. In such an eventuality, clearance for the ESZ of a PA is granted by the Standing Committee of the National Board of Wildlife, as per the procedures for Wildlife Clearance For the areas covered under the Project Tiger, even outside the core area of a PA, and the migratory corridors of Tigers contagious to such areas, clearance is required from the Standing Committee of the National Board of Wildlife on recommendation of the National Tiger Conservation Authority (NTCA) as per the procedure for Wildlife Clearance, under Section 38(O)(G) of Wildlife Protection Act. For all other ESZs, notified under the Environment Protection Act, clearance is considered as a part of Environment Clearance, only if the requirement of EC is triggered."

भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय नई दिल्ली की अधिसूचना संख्या–801 दिनांक–20.03.2017 के बिन्दु संख्या–04 में प्रतिषिद्ध और विनियमित और संवर्धित क्रियाकलाप को दर्शाया गया है तथा उल्लेख किया गया है कि पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) के उपबंधो और इसके अध्यधीन बनाये गये नियमों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे। उक्त सारणी के Regulated activities के क्रमांक–16 में निम्न प्रकार उल्लेख किया गया है।

16	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.

अतः रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(अरविन्द कुमार यादव)
प्रभागीय वनाधिकारी
कैमूर वन्य जीव प्रभाग मीरजापुर।

पत्रांक / समदिनांकित

प्रतिलिपि– मुख्य वन संरक्षक, वन्य जीव पश्चिमी क्षेत्र, उ0प्र कानपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अरविन्द कुमार यादव)
प्रभागीय वनाधिकारी
कैमूर वन्य जीव प्रभाग मीरजापुर।

NOTARY ... LUCKNOW

Scanned with OKEN Scanner

Annexure- R4 65

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 801] नई दिल्ली, सोमवार, मार्च 20, 2017/फाल्गुन 29, 1938
No. 801] NEW DELHI, MONDAY, MARCH 20, 2017/PHALGUNA 29, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 मार्च, 2017

का.आ. 891(अ).— प्रारूप अधिसूचना भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 2601 (अ) तारीख 22 सितम्बर, 2015, द्वारा भारत के राजपत्र में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें उक्त अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना के उत्तर में सभी व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार किया गया है;

और, कैमूर वन्यजीव अभयारण्य, उत्तर प्रदेश राज्य के जिले मिर्जापुर और सोनभद्र में 24° 27' 51" ''उ0 से 24° 52' 0.9" ''उ0 और 24° 38' 19.11"'' उ0 से 24° 39' 9.05"'' उ0 अक्षांश और 82° 20' 15.30" ''पू0 से 83° 08' 23.3" ''पू0 और 82° 44' 59.9"'' पू0 से 82° 45' 0.07"'' पू0 देशांतर के बीच अवस्थित है और 500.73 वर्ग किलोमीटर क्षेत्र तक फैला हुआ है।

और, कैमूर वन्यजीव अभयारण्य काला हिरण (*एन्टिलोप करविकापरा*), चीख (*मेलर्सस अरगिनस*), बनैला सूअर (*सस स्क्रोफ़ा*), चित्तीदार लकड़बग्घा (*हैना हैना*), सांभर (*रुसा यूनिकलोर*), मालन (*मानिस क्रैसिकाउडाटा*), भारतीय लोमड़ी (*वुल्प्स बेंगलेंसिस*), सियार (*कैनिस ऑरियस*), बंदर, चित्तीदार हिरण (*एक्सिस एक्सिस*), और चिंकारा (*गज़ेला बेंनेटी*) के लिए प्राकृतिक आवास प्रदान करना है। यहाँ पर कई जलचर और कई प्रकार के जलीय तथा स्थलीय पक्षी पाये जाते है। इस अभयारण्य में सभी मुख्य मरीसृपों का प्रतिनिधित्व है। जिनमें मोनीटर लिजार्ड (*वरानस स्पा.*), कोबरा (*ओफिओफैगस हन्ना*), सामान्य करैट (*बंगरस कैरियुलेस*), रसेल वाइपर (*दबोइया*), पैट स्नैक (*पैथरोफिस ओवमोलेटस*) तथा पायथन (*पायथन एसपी*) सम्मिलित हैं। स्वच्छ जल मगरमच्छ, बेलन तथा वाखार नदियों में पाये जाते हैं।

NOTARY

और, पारिस्थितिक और पर्यावरणीय दृष्टि से पारिस्थितिक संवेदी जोन के रूप में कैमूर वन्यजीव अभयारण्य के चारों ओर के संरक्षित क्षेत्र, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, को संरक्षित और सुरक्षित करना आवश्यक है तथा उक्त पारिस्थितिक संवेदी जोन में उद्योगों या उद्योगों के वर्गों का प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) तथा उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कैमूर वन्यजीव अभयारण्य पारिस्थितिक संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिक संवेदी जोन कहा गया है) के रूप में उत्तर प्रदेश राज्य में कैमूर वन्यजीव अभयारण्य, की सीमा के चारों ओर 1 किलोमीटर तक के विस्तार क्षेत्र को अधिसूचित करती है जिसके ब्यौरे निम्नानुसार हैं, अर्थात्:-

1. **पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं.**—(1) पारिस्थितिक संवेदी जोन का विस्तार कैमूर वन्यजीव अभ्यारण्य की सीमा के चारों ओर 1 किलोमीटर तक होगा।

(2) पारिस्थितिक संवेदी जोन के मानचित्र में इसके अक्षांश और देशांतर और जीपीएस निर्देशांकों के साथ **उपाबंध I** के रूप में उपावद्ध है।

(3) कैमूर वन्यजीव अभयारण्य की सीमा और इसके पारिस्थितिक संवेदी जोन के साथ जीपीएस निर्देशांकों के बिंदुओं का ब्यौरा **उपाबंध II** के रूप में उपावद्ध है।

(4) पारिस्थितिक संवेदी जोन में आने वाले 70 ग्रामों की सूची के साथ भूमंडलीय स्थिति प्रणाली के निर्देशांक **उपाबंध III** के रूप में उपावद्ध है।

2. **पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना.**—(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजन के लिए राजपत्र में अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी। उक्त महायोजना राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी।

(2) पारिस्थितिक संवेदी जोन के लिए उक्त महायोजना इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में राज्य सरकार तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य में भी तथा केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हो, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, पर्यावरणीय और पारिस्थितिक विचारों को समाकलित करने संबद्ध राज्य के सभी विभागों के परामर्श से तैयार की जाएगी, अर्थात्:--

(i) पर्यावरण;

(ii) वन और वन्यजीव;

(iii) कृषि;

(iv) राजस्व;

(v) नगर विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास ;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज;

(xi) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और आंचलिक महायोजना में सभी अवसंरचना में दक्षता और पारिस्थितिकीय अनुकूलता का संवर्धन करेगी।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, बनों के प्रकार और किस्मों, जनजातीय क्षेत्र, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, आर्किडों, झीलों और अन्य जल निकायों का मानचित्रों के साथ अभ्यंकन करेगी। योजना को मानचित्रों में दिए गए विद्यमान तथा प्रस्तावित भूमि उपयोग सुविधाओं के विवरण द्वारा समर्थित किया जाएगा।

(7) आंचलिक महायोजना पारिस्थितिक संवेदी जोन में विकास के पारिस्थितिक अनुकूल विकास और स्थानीय समुदायों की आजीविका को सुनिश्चित करते हुए विनियमित होगी।

(8) आंचलिक महायोजना इस अधिसूचना में दिए गए उपबंधों के द्वारा अपने कार्यों के बाहर ले जाने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.**—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :--

(1) **भू-उपयोग.**—(क) पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा। मानचित्र के साथ आंचलिक महायोजना में स्पष्ट रूप से क्षेत्रों को निर्धारित किया गया है:

(ख) परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन निगरानी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, क्षेत्रीय नगर योजना अधिनियम के तहत सक्षम प्राधिकारी के पूर्व अनुमोदन के साथ और केन्द्रीय/राज्य सरकार के अन्य नियमों और विनियमों के रूप में लागू होंगे, जो स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए है, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर हैं; सुविधाजनक भण्डार और स्थानीय सुविधाओं सहायक पारिस्थितिक पर्यटन में सम्मिलित गृह वास; और

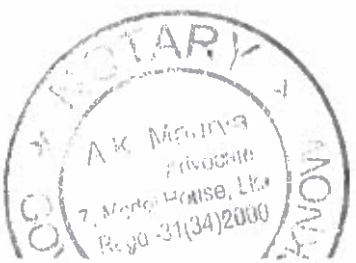
(v) संवर्धित क्रियाकलाप और पैरा 7 के अंतर्गत दिया गया है:

(ग) परंतु यह और कि जनजातीय भूमि का उपयोग राज्य सरकार क्षेत्रीय नगर योजना अधिनियम और अन्य नियमों तथा विनियमों के अधीन सक्षम अधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 या तत्समय प्रवृत्त विधि के उपबंधों जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के अनुपालन के बिना, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए अनुज्ञात नहीं होगा:

(घ) परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपमंजात कोई त्रुटि, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को देनी होगी।

(ङ) परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

(च) अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुनः वनीकरण करने के प्रयास किए जाएंगे।



(2) **प्राकृतिक जल-स्रोत.**—आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनर्नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे जिससे कि उन क्षेत्रों में या इसके समीप विकास क्रियाकलाप को रोका जा सके जो ऐसे क्षेत्र के लिए हानिकारक हैं।

(3) **पर्यटन.**—(क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, पर्यटन महायोजना के अनुसार होंगे, जो आंचलिक महायोजना का भाग रूप होंगे।

(ख) पर्यटन महायोजना राज्य सरकार के पर्यटन विभाग द्वारा वन और पर्यावरण विभाग के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी।

(घ) पारिस्थितिक-पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक अनुकूल पर्यटन क्रियाकलाप से संबंधित पर्यटकों के अस्थायी अधिभोग के लिए वास सुविधा के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर तक या पारिस्थितिक संवेदी जोन के विस्तार तक इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट अनुज्ञात नहीं होंगे। तथापि, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से परे है वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा;

(ii) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा निगरानी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा।

(4) **नैसर्गिक विरासत.**—पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाओं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें परिरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए, उपयुक्त योजना बनाई जाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगी।

(5) **मानव निर्मित विरासत स्थल.**—पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों और अहातों की पहचान की जाएगी और उनके संरक्षण की योजनाएं तैयार की जाएंगी।

(6) **ध्वनि प्रदूषण.**—पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।

(7) **वायु प्रदूषण.**—राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे।

(8) **बहिस्राव का निस्सारण.**—पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव का निस्सारण सामान्य मार्गदर्शक सिद्धांतों के लिए पर्यावरणीय प्रदूषित आच्छादिन के निस्सारण के अंतर्गत पर्यावरण (संरक्षण) अधिनियम, 1986 और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट.**—ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा--

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट, समय-समय पर संशोधित ठोस अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ) तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार क्रियान्वित किया जाएगा ;

(ii) स्थानीय प्राधिकरणों में जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा।

(10) **जैव चिकित्सीय अपशिष्ट.**—पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 343 (अ) तारीख 28 मार्च 2016 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.**—पारिस्थितिक संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंध नियम 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.**—पारिस्थितिक संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(13) **यानीय यातायात.**—परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध विनियमित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, निगरानी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी।

(14) **औद्योगिक इकाईयां** - (i) सरकारी राजपत्र में इस अधिसूचना के प्रकाशन के पश्चात या प्रकाशन में, पारिस्थितिक संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

(ii) पारिस्थितिक संवेदी जोन के भीतर केंद्रीय प्रदूषण बोर्ड के वर्गीकरण के भीतर सिर्फ गैर- प्रदूषित उद्योगों की स्थापना की अनुज्ञा दी जाएगी।

(15) **पहाड़ी ढलानों को संरक्षण**- पहाड़ी ढलानों के संरक्षण के अंतर्गत:

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का उपदर्शित होगा जहां किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी।

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी।

16. यदि यह आवश्यक समझता है, इस अधिसूचना के उपबंधों को प्रभावी करने में केन्द्रीय सरकार और राज्य सरकार, अन्य उपायों निर्दिष्ट करेगा।

4. **प्रतिषिद्ध और विनियमित और संवर्धित क्रियाकलाप.**—पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों और इसके अध्यधीन बनाए गए नियमों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :—

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणीयां
(1)	(2)	(3)
	प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर की खदान, उनको तोड़ने की इकाइयां।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होंगी ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गॉडावर्मन थिरूमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा।
2.	आरा मिलों की स्थापना।	पारिस्थितिक संवेदी जोन के भीतर नई या विस्तार आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
3.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना।	कोई नई या पारिस्थितिक संवेदी जोन में प्रदूषण फैलाने वाले उद्योगों के विस्तार की अनुज्ञा दी जाएगी।
4.	नई प्रमुख पनबिजली परियोजनाओं और सिंचाई परियोजनाओं की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
5.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
6.	प्राकृतिक जल निकायों या भूमि क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
7.	नए काष्ठ आधारित उपयोग।	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नए काष्ठ आधारित उद्योग की स्थापना की अनुज्ञा नहीं किया जाएगा : परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार निरंतर बने रहेंगे : परंतु यह और कि विद्यमान आरा मिलों की अनुज्ञप्तियों का नवीकरण उनकी पर्यवसान अवधि पर नहीं किया जाएगा।
8.	फर्मों, कॉर्पोरेट, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
9.	ईंट भट्ठों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
	विनियमित क्रियाकलाप	
10.	होटलों और रिसोर्टों का स्थापन।	कोई नए वाणिज्यिक होटलों और रिसोर्ट पारिस्थितिक संवेदी जोन के संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या सीमा तक पारिस्थितिक पर्यावरण क्रियाकलापों से संबंद्ध पर्यटकों के अस्थाई आवास के सिवाय, जो मंजूरीकृत हो अनुज्ञात नहीं होगा : परंतु, जहां पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से

		ज्यादा है वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा।
11.	संनिर्माण क्रियाकलाप।	(क) नए प्रकार का कोई नया वाणिज्यिक संनिर्माण संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर अनुज्ञात नहीं होगा : परंतु स्थानीय लोग को उनके आवासीय उपयोग के लिए उनकी भूमि में संनिर्माण जिसके अंतर्गत आंचलिक महायोजना के अनुसार पैरा 6 के उप-पैरा (1) में सूचीबद्ध क्रियाकलाप भी हैं, को करने के लिए अनुज्ञात किया जाएगा। (ख) परन्तु यह और कि ऐसे लघु उद्योगों जो प्रदूषण उत्पन्न नहीं करते हैं, से संबंधित संनिर्माण क्रियाकलाप विनियमित किए जाएंगे और लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से ही न्यूनतम पर रखे जाएंगे, यदि कोई हो।
12.	भू-जल का निष्कर्षण।	लागू विधियों के अधीन पीने के पानी या स्थानीय लोगों की कृषि आवश्यकताओं को पूरा करने के लिए विनियमित होंगे।
13.	वृक्षों की कटाई।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में किसी वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी।
14.	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण और केबल बिछाना और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे। भूमिगत केबल को बढ़ावा दिया जाएगा।
15.	नागरिक सुविधाओं सहित बुनियादी ढांचे।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
17.	रात्रि में यानिक परिवहन का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
18.	प्रवासी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होंगे।
19.	पोलिथीन थैलों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
20.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होंगे।
21.	प्राकृतिक जल निकायों या मतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण।	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करने और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा। अन्यथा लागू विधियों के अधीन उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
23.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिक संवेदी जोन में देशीय माल से उत्पादों का उत्पादन करने वाले गैर प्रदूषण, गैर परिसंयोजमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं, अनुज्ञात किए जाएंगे।

24.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
25.	वायु और यानीय प्रदूषण।	पारिस्थितिक संवेदी जोन में, राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपाबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे।
26.	ध्वनि प्रदूषण।	पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।
27.	खुले कुआ, बोर कुआ, आदि के लिए कृषि और अन्य उपयोग।	विनियमित और उपयुक्त प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
28.	ठोस अपशिष्ट प्रबंधन।	ठोस अपशिष्ट का प्रबंधन पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत ठोस अपशिष्ट प्रबंधन नियम 2016 के उपबंधों के अनुसार होगा।
29.	पारिस्थितिक-पर्यटन।	लागू विधियों के अधीन विनियमित होंगे।
30.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुब्बारों आदि द्वारा वन्यजीव अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अधीन विनियमित होंगे।
	संवर्धित क्रियाकलाप	
31.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्धशाला, डेयरी उद्योग, एक्वाकल्चर और मत्स्य पालन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को अंगीकृत करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
34.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा।
35.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	नवीकरणीय ऊर्जा स्रोत का उपयोग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	पर्यावरणीय जागरूकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
40.	निम्नीकृत भूमि या वन या आवास की जीर्णोद्धार।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. निगरानी समिति.—(1) केंद्रीय सरकार उत्तर प्रदेश राज्य के अंतर्गत आने वाले पारिस्थितिक संवेदी जोन के प्रभावी निगरानी हेतु एक निगरानी समिति का गठन करेगी जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

1. आयुक्त, मिर्जापुर - अध्यक्ष
2. जिला मजिस्ट्रेट, सोनभद्र का एक प्रतिनिधि - सदस्य ;
3. जिला मजिस्ट्रेट, मिर्जापुर का एक प्रतिनिधि - सदस्य
4. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र या मिर्जापुर - सदस्य
5. क्षेत्र का ज्येष्ठ नगर योजनाकार - सदस्य

6. पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों (जिसके अंतर्गत विरासत संरक्षण भी है) का प्रत्येक मामले में तीन वर्ष की अवधि के लिए उत्तर प्रदेश राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि - सदस्य

7. उत्तर प्रदेश सरकार द्वारा नामनिर्दिष्ट पारिस्थितिक और पर्यावरण क्षेत्र प्रत्येक मामले में तीन वर्ष की अवधि के लिए एक विशेषज्ञ – सदस्य

8. राज्य जैव-विविधता बोर्ड का सदस्य– सदस्य

9. उप वन संरक्षक, कैमूर वन्यजीव खंड – सदस्य सचिव।

6. निबंधन और संदर्भ

(1) निगरानी समिति का कार्यकाल तीन वर्ष का होगा।

(2) निगरानी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 सारणी में विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) निगरानी समिति का सदस्य-सचिव या संबंधित कलक्टर या संबंधित उद्यान के उप-वन संरक्षक, कोई व्यक्ति जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, उसके विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधि प्रति मुद्दे की अपेक्षाओं के अनुसार विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक की अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को उपाबंध IV पर उपाबद्ध प्रारूप पर 30 जून तक प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

(7) इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

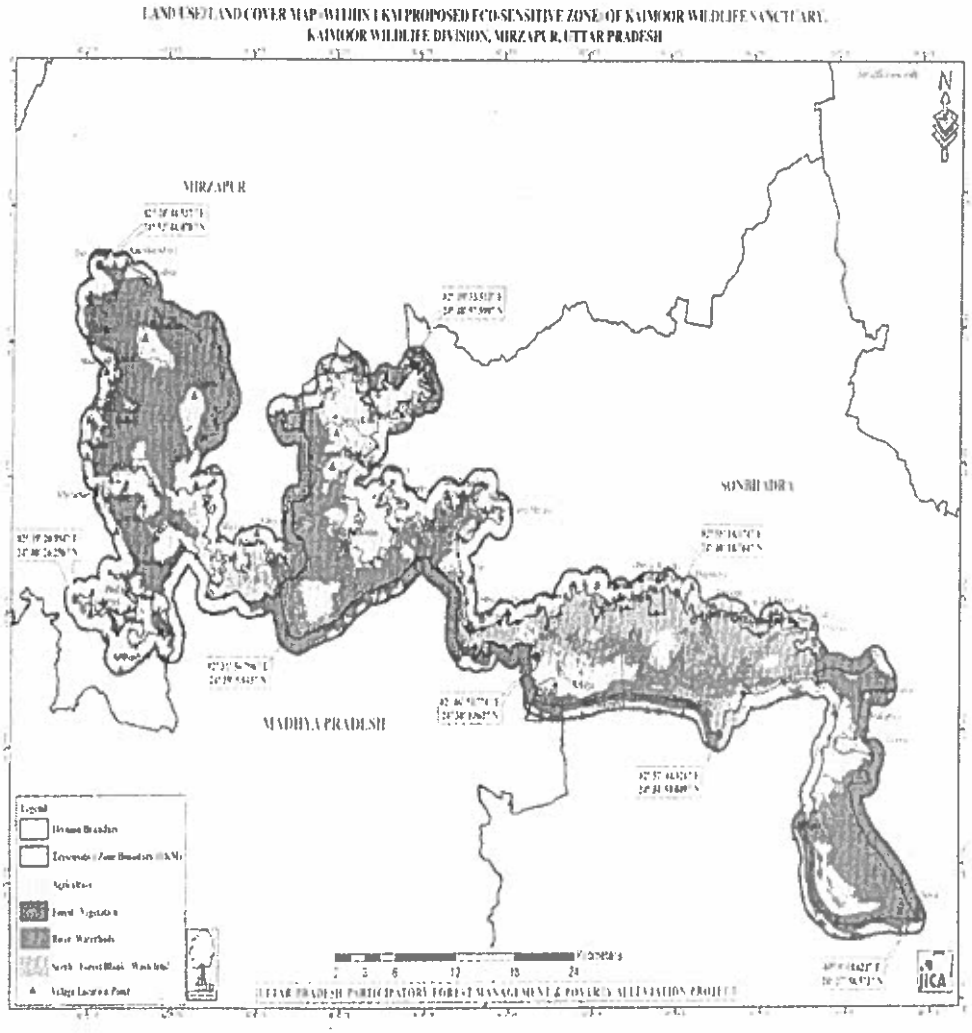
(8) भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण (एनजीटी) द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, इस अधिसूचना के उपबंध होंगे।

[फा. सं. 25/112/2015-ईएसजेड-आरडी]

ललित कपूर, वैज्ञानिक 'जी'

उपाबंध I

जीपीएस निर्देशांकों के साथ कैमूर वन्यजीव अभयारण्य के पारिस्थितिक संवेदी जोन का मानचित्र



उपाबंध II

कैमूर वन्यजीव अभयारण्य, सोनभद्रा/मिर्जापुर, उत्तर प्रदेश के जीपीएस निर्देशांक

कैमूर वन्यजीव प्रभाग के सीमा निर्देशांक की सूची जिला-मिर्जापुर/सोनभद्रा

आई डी	देशांतर	अक्षांश
1	82° 20' 44.537" पू	24° 52' 44.470" उ
2	82° 22' 16.560" पू	24° 52' 34.479" उ
3	82° 23' 28.326" पू	24° 52' 8.018" उ
4	82° 24' 13.157" पू	24° 50' 59.364" उ
5	82° 25' 13.151" पू	24° 50' 42.154" उ
6	82° 26' 45.656" पू	24° 49' 57.996" उ
7	82° 27' 33.291" पू	24° 50' 16.672" उ
8	82° 27' 54.772" पू	24° 49' 42.345" उ
9	82° 28' 6.780" पू	24° 48' 38.153" उ
10	82° 28' 28.870" पू	24° 47' 38.855" उ
11	82° 27' 40.427" पू	24° 47' 27.681" उ
12	82° 27' 45.437" पू	24° 46' 48.522" उ
13	82° 26' 55.905" पू	24° 46' 21.543" उ
14	82° 26' 16.316" पू	24° 45' 46.975" उ
15	82° 25' 24.233" पू	24° 45' 34.990" उ
16	82° 25' 26.066" पू	24° 44' 15.919" उ
17	82° 27' 36.667" पू	24° 44' 42.123" उ
18	82° 27' 2.338" पू	24° 43' 49.200" उ
19	82° 26' 57.923" पू	24° 42' 42.671" उ
20	82° 27' 25.559" पू	24° 41' 50.811" उ
21	82° 27' 53.122" पू	24° 40' 53.125" उ
22	82° 28' 40.231" पू	24° 41' 49.249" उ
23	82° 29' 41.111" पू	24° 41' 36.996" उ
24	82° 30' 24.495" पू	24° 42' 24.825" उ
25	82° 30' 56.730" पू	24° 41' 38.734" उ
26	82° 31' 49.683" पू	24° 41' 49.014" उ
27	82° 33' 0.430" पू	24° 41' 24.989" उ
28	82° 32' 42.148" पू	24° 42' 33.411" उ
29	82° 32' 20.913" पू	24° 43' 24.388" उ
30	82° 33' 2.388" पू	24° 44' 3.070" उ
31	82° 33' 14.676" पू	24° 44' 38.724" उ
32	82° 33' 17.264" पू	24° 45' 40.273" उ

NOTARY A.K. Maurya Advocate Distt. Mirzapur (U.P.) 134/2008

33	82° 32' 47.958" पू	24° 46' 42.152" उ
34	82° 31' 52.286" पू	24° 46' 36.068" उ
35	82° 31' 22.660" पू	24° 47' 12.983" उ
36	82° 32' 55.661" पू	24° 47' 15.357" उ
37	82° 33' 59.666" पू	24° 47' 31.333" उ
38	82° 34' 31.105" पू	24° 48' 6.783" उ
39	82° 34' 16.124" पू	24° 48' 47.714" उ
40	82° 36' 0.136" पू	24° 48' 54.100" उ
41	82° 36' 7.688" पू	24° 48' 3.261" उ
42	82° 36' 41.357" पू	24° 47' 58.739" उ
43	82° 37' 12.443" पू	24° 48' 5.892" उ
44	82° 37' 52.841" पू	24° 48' 27.919" उ
45	82° 38' 49.286" पू	24° 48' 22.308" उ
46	82° 39' 33.513" पू	24° 48' 57.599" उ
47	82° 40' 6.250" पू	24° 48' 51.410" उ
48	82° 40' 19.531" पू	24° 48' 22.139" उ
49	82° 40' 37.447" पू	24° 47' 58.641" उ
50	82° 39' 50.677" पू	24° 47' 37.529" उ
51	82° 39' 6.909" पू	24° 47' 36.350" उ
52	82° 38' 47.364" पू	24° 47' 5.778" उ
53	82° 37' 29.880" पू	24° 47' 4.961" उ
54	82° 37' 19.891" पू	24° 45' 57.670" उ
55	82° 36' 22.884" पू	24° 45' 18.344" उ
56	82° 35' 27.963" पू	24° 44' 58.960" उ
57	82° 35' 21.777" पू	24° 44' 2.442" उ
58	82° 36' 17.004" पू	24° 43' 35.227" उ
59	82° 35' 31.258" पू	24° 42' 8.344" उ
60	82° 37' 1.012" पू	24° 41' 35.764" उ
61	82° 38' 19.353" पू	24° 42' 46.474" उ
62	82° 37' 19.042" पू	24° 43' 42.048" उ
63	82° 38' 18.059" पू	24° 44' 36.324" उ
64	82° 39' 7.483" पू	24° 43' 44.192" उ
65	82° 38' 32.421" पू	24° 43' 10.462" उ
66	82° 40' 40.824" पू	24° 43' 7.376" उ
67	82° 41' 16.582" पू	24° 43' 24.448" उ
68	82° 41' 29.064" पू	24° 44' 11.736" उ

NOTARY
Advocate

69	82° 42' 18.027" पू	24° 43' 54.540" उ
70	82° 43' 33.202" पू	24° 44' 28.626" उ
71	82° 43' 3.537" पू	24° 43' 51.524" उ
72	82° 43' 53.256" पू	24° 43' 23.494" उ
73	82° 44' 44.110" पू	24° 43' 12.088" उ
74	82° 43' 19.132" पू	24° 42' 53.101" उ
75	82° 42' 26.787" पू	24° 42' 22.080" उ
76	82° 42' 7.243" पू	24° 41' 51.516" उ
77	82° 42' 13.793" पू	24° 40' 57.356" उ
78	82° 42' 37.685" पू	24° 40' 6.328" उ
79	82° 42' 42.342" पू	24° 39' 7.198" उ
80	82° 43' 33.330" पू	24° 39' 7.446" उ
81	82° 44' 39.057" पू	24° 39' 20.000" उ
82	82° 45' 39.173" पू	24° 39' 21.795" उ
83	82° 47' 24.566" पू	24° 39' 6.405" उ
84	82° 48' 15.098" पू	24° 39' 38.251" उ
85	82° 49' 3.387" पू	24° 40' 43.400" उ
86	82° 50' 23.281" पू	24° 39' 25.047" उ
87	82° 52' 16.527" पू	24° 39' 48.609" उ
88	82° 54' 3.742" पू	24° 39' 33.951" उ
89	82° 55' 18.174" पू	24° 40' 18.764" उ
90	82° 57' 45.010" पू	24° 39' 36.097" उ
91	83° 0' 8.900" पू	24° 38' 41.783" उ
92	83° 2' 20.305" पू	24° 39' 1.647" उ
93	83° 3' 27.460" पू	24° 37' 53.342" उ
94	83° 3' 26.833" पू	24° 37' 15.080" उ
95	83° 5' 50.582" पू	24° 37' 12.262" उ
96	83° 7' 21.512" पू	24° 37' 7.659" उ
97	83° 6' 7.959" पू	24° 36' 22.934" उ
98	83° 5' 44.489" पू	24° 34' 45.090" उ
99	83° 4' 33.404" पू	24° 34' 37.755" उ
100	83° 6' 48.259" पू	24° 33' 55.945" उ
101	83° 6' 30.339" पू	24° 33' 17.926" उ
102	83° 5' 21.830" पू	24° 33' 0.577" उ
103	83° 6' 6.490" पू	24° 31' 16.793" उ
104	83° 8' 33.276" पू	24° 28' 58.287" उ

105	83° 9' 18.622" पू	24° 27' 58.573" उ
106	83° 7' 5.022" पू	24° 27' 59.631" उ
107	83° 4' 35.861" पू	24° 27' 54.214" उ
108	83° 3' 25.626" पू	24° 28' 35.110" उ
109	83° 3' 9.735" पू	24° 30' 0.189" उ
110	83° 2' 36.645" पू	24° 31' 30.492" उ
111	83° 3' 17.598" पू	24° 32' 28.174" उ
112	83° 3' 46.634" पू	24° 34' 15.103" उ
113	83° 4' 12.634" पू	24° 34' 47.193" उ
114	83° 4' 55.976" पू	24° 36' 17.279" उ
115	83° 3' 31.884" पू	24° 36' 50.052" उ
116	83° 1' 35.435" पू	24° 36' 52.465" उ
117	82° 59' 9.511" पू	24° 36' 32.780" उ
118	82° 57' 44.324" पू	24° 34' 59.049" उ
119	82° 47' 54.579" पू	24° 36' 57.078" उ
120	82° 46' 51.774" पू	24° 38' 1.062" उ
121	82° 42' 13.386" पू	24° 40' 27.406" उ
122	82° 39' 49.624" पू	24° 41' 44.738" उ
123	82° 38' 30.686" पू	24° 40' 58.178" उ
124	82° 35' 47.004" पू	24° 40' 5.857" उ
125	82° 33' 8.706" पू	24° 39' 4.275" उ
126	82° 31' 56.796" पू	24° 39' 5.845" उ
127	82° 31' 31.437" पू	24° 40' 31.812" उ
128	82° 30' 44.037" पू	24° 40' 28.131" उ
129	82° 29' 40.099" पू	24° 40' 12.128" उ
130	82° 28' 18.365" पू	24° 40' 31.243" उ
131	82° 27' 9.131" पू	24° 40' 29.420" उ
132	82° 26' 30.962" पू	24° 41' 55.499" उ
133	82° 25' 22.462" पू	24° 42' 59.396" उ
134	82° 24' 14.784" पू	24° 42' 35.902" उ
135	82° 24' 19.624" पू	24° 41' 40.102" उ
136	82° 25' 50.196" पू	24° 42' 15.029" उ
137	82° 24' 59.461" पू	24° 41' 18.924" उ
138	82° 23' 56.957" पू	24° 40' 27.916" उ
139	82° 25' 1.722" पू	24° 39' 16.576" उ
140	82° 24' 26.130" पू	24° 39' 9.421" उ

NOTARY

141	82° 22' 57.459" पू	24° 38' 37.790" उ
142	82° 22' 35.100" पू	24° 39' 14.610" उ
143	82° 23' 19.014" पू	24° 39' 33.346" उ
144	82° 21' 52.217" पू	24° 39' 6.680" उ
145	82° 21' 23.569" पू	24° 39' 51.876" उ
146	82° 19' 20.994" पू	24° 40' 26.256" उ
147	82° 20' 22.175" पू	24° 40' 41.525" उ
148	82° 21' 50.029" पू	24° 39' 56.630" उ
149	82° 22' 52.912" पू	24° 40' 1.048" उ
150	82° 21' 25.461" पू	24° 41' 22.565" उ
151	82° 23' 18.730" पू	24° 40' 29.936" उ
152	82° 23' 21.988" पू	24° 41' 17.338" उ
153	82° 22' 38.804" पू	24° 42' 6.002" उ
154	82° 21' 53.989" पू	24° 43' 12.984" उ
155	82° 21' 8.079" पू	24° 44' 4.162" उ
156	82° 22' 24.090" पू	24° 44' 39.253" उ
157	82° 23' 19.308" पू	24° 44' 6.291" उ
158	82° 24' 11.756" पू	24° 43' 30.852" उ
159	82° 24' 5.065" पू	24° 44' 24.172" उ
160	82° 23' 26.416" पू	24° 45' 11.964" उ
161	82° 21' 40.745" पू	24° 45' 15.431" उ
162	82° 20' 32.235" पू	24° 45' 0.239" उ
163	82° 20' 11.114" पू	24° 46' 10.329" उ
164	82° 21' 0.722" पू	24° 46' 46.499" उ
165	82° 22' 48.661" पू	24° 47' 21.297" उ
166	82° 22' 3.044" पू	24° 48' 40.770" उ
167	82° 21' 27.205" पू	24° 49' 38.515" उ
168	82° 21' 9.422" पू	24° 50' 20.283" उ
169	82° 20' 17.198" पू	24° 51' 22.333" उ
170	82° 20' 15.589" पू	24° 51' 42.319" उ
171	82° 21' 21.974" पू	24° 51' 24.245" उ
172	82° 21' 43.104" पू	24° 51' 38.199" उ
173	82° 21' 57.058" पू	24° 52' 3.036" उ

उपाबंध III

कैमूर वन्यजीव अभयारण्य, सोनभद्र/मिर्जापुर के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने-वाले ग्रामों की सूची और इसके साथ भू-मंडलीय स्थिति प्रणाली निर्देशांक

क्र. सं.	ग्रामों के नाम	दिशा	निर्देशांक	
			उत्तरी	पूर्वी
1.	मसनाई	पूर्व	24°28'27.52"	83°8'40.92"
2.	माकनवारी	पूर्व	24°34'47.5"	83°6'25.6"
3.	लौवा	पूर्व	24°35'20.18"	83°7'25.97"
4.	विरानछुवा	पूर्व	24°35'52.33"	83°7'39.9"
5.	भाटावारी	पश्चिम	24°48'47.52"	82°21'22.86"
6.	हलिया	पश्चिम	24°49'1.34"	82°20'36.17"
7.	दिघीया	पश्चिम	24°48'7.63"	82°21'32.72"
8.	बरबोही	पश्चिम	24°46'34.39"	82°21'29.52"
9.	बरहुला	पश्चिम	24°46'1.31"	82°20'57.01"
10.	बरुवा	पश्चिम	24°43'28.16"	82°21'46.58"
11.	औरा	पश्चिम	24°43'43.07"	82°21'29.41"
12.	धर्मौली	पश्चिम	24°42'30.89"	82°21'50.04"
13.	गुरगी	पश्चिम	24°45'18.29"	82°20.43.62"
14.	कबलक्षकर	पश्चिम	24°41'19"	82°22'30.5"
15.	खामरहारिया कला	पश्चिम	24°44'15.36"	82°20'57.48"
16.	मिलहाना	पश्चिम	24°40'2.78"	82°22'33.1"
17.	थोथा	पश्चिम	24°42'56.92"	82°21'48.24"
18.	फुलियारी	पश्चिम	24°40'19.7"	82°21'1.3"
19.	गजरिया	पश्चिम	24°39'53.46"	82°20'17.45"
20.	केदवार	उत्तर	24°51'26.82"	82°24'28.84"
21.	खरिहान खुर्द	उत्तर	24°51'40.75"	82°32'32.03"
22.	देवघाटा पाण्डेय	उत्तर	24°52'17.87"	82°21'58.68"
23.	कनहारी	उत्तर	24°43'57.94"	82°36'20.64"
24.	मेमरा कला	उत्तर	24°43'37.99"	82°36'3.6"
25.	मेमरा खुर्द	उत्तर	24°44'28.36"	82°36'12.6"
26.	मुखा	उत्तर	24°44'4.81"	82°42'26.57"
27.	परमिया	उत्तर	24°44'4.63"	82°41'35.52"
28.	परगौना	उत्तर	24°42'20.16"	82°35'23.06"
29.	वीरखुर्द	उत्तर	24°43'54.88"	82°38'38.72"
30.	बारोधी	उत्तर	24°44'9.38"	82°42'25.06"
31.	घुवास	उत्तर	24°42'25.7"	82°39'52.34"
32.	घोरिया	उत्तर	24°43'52.36"	82°38'57.8"

33.	देवगढ़	उत्तर	24°39'13.25"	82°44'15.18"
34.	माझीगावा मिश्रा	उत्तर	24°43'33.17"	82°44'11.18"
35.	वार	उत्तर	24°41'16.08"	82°43'27.08"
36.	मोहिनी	उत्तर	24°43'31.87"	82°43'44.8"
37.	वरदिया	उत्तर	24°40'16.54"	82°43'52.25"
38.	गुरूवाल	उत्तर	24°39'52.22"	82°46'57.18"
39.	सिलहात	उत्तर	24°40'25.93"	82°56'11.94
40.	मुसरधारा	उत्तर	24°40'31.15"	82°49'15.75"
41.	तेंदुई	उत्तर	24°40'38.42"	82°49'20.75"
42.	धोमखारी	उत्तर	24°40'11.21"	82°48'30.1"
43.	खिरीहाना	उत्तर	24°39'58.03"	82°48'52.27"
44.	गरमा	उत्तर	24°40'46.02"	82°49'41.09"
45.	धोमहार	उत्तर	24°40'27.59"	82°53'59.96"
46.	ओबेरदीह	उत्तर	24°40'42.24"	82°53'50.32"
47.	दुगौलिया	उत्तर	24°40.19.38"	82°56'7.3"
48.	जुधोली कालोनी	उत्तर	24°40'25.72"	82°57'13.18"
49.	रघुनाथपुर	उत्तर	24°40'25.5"	82°57'45.76"
50.	वहुहार	उत्तर	24°39'51.34"	82°57'27.32"
51.	वसौली	उत्तर	24°39'54.76"	83°1'7.43"
52.	अमौली	उत्तर	24°39'28.91"	82°59'21.55"
53.	वघौरी	उत्तर	24°39'51.91"	82°58'59.16"
54.	तितली	उत्तर	24°39'47.27"	82°59'19.21"
55.	छापक्का	उत्तर	24°39'7.99"	83°3'21.85"
56.	लोधी	उत्तर	24°38'57.55"	83°3'14.62"
57.	चोपान	दक्षिण	24°31'5.52"	83°2'9.38"
58.	वरगावा	दक्षिण	24°36'37.04"	82°54'32.8"
59.	मैदान	दक्षिण	24°36'11.92"	82°53'8.81"
60.	छटावर	दक्षिण	24°36'14.4"	82°50'35.56"
61.	सेमिया	दक्षिण	24°36'32.47"	82°48'43.56"
62.	छिटीकपुरवा	दक्षिण	24°35'49.42"	82°49'32.41"
63.	कुदारी	दक्षिण	24°35'55.1"	82°47'1.79"
64.	तीता	दक्षिण	24°38'45.46"	82°21'35.58"
65.	पेंदारिया	दक्षिण	24°38'29.76"	82°22'37.38"
66.	पोधी रामपुर	दक्षिण	24°37'50.02"	82°22'2.75"
67.	माटवार	दक्षिण	24°44'25.84"	82°28'53.98"
68.	वेलाही	दक्षिण	24°43'31.73"	82°30'1.62"
69.	कुसीयारा	दक्षिण	24°43'20.96"	82°30'36.83"
70.	नदाना	दक्षिण	24°43'34.32"	82°30'48.24"

NOTARY
A.K.
Mob. House, Lko
(34)2030

उपाबंध- IV

पारिस्थितिक संवेदी जोन निगरानी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि।
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपावद्ध करें।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए व्यौहार किए गए मामलों का सारांश ।
5. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपावद्ध किए जा सकते हैं।
6. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपावद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश।
8. कोई अन्य महत्वपूर्ण विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th March, 2017

S.O. 891(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 2601(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS Kaimur Wild Life Sanctuary situated in the Mirzapur and Sonebhadra districts of Uttar Pradesh lying between 24°27'51''N to 24°52'0.9''N and 24°38'19.11''N to 24°39'9.05''N latitudes and 82°20'15.30''E to 83°08'23.3''E and 82°44'59.9''E to 82°45'0.07''E longitudes is spread over an area of 500.73 Sq. km.

AND WHEREAS, Kaimur Wild Life Sanctuary offers natural habitat for Black Bucks (*Antilope cervicapra*), Sloth Bears (*Melursus ursinus*), Wild Boars (*Sus scrofa*), Striped Hyena (*Hyaena hyaena*), Sambhar (*Rusa unicolor*), Pangolin (*Manis crassicaudata*), Indian Fox (*Vulpes bengalensis*), Jackals (*Canis aureus*), Apes, Spotted Deer (*Axis axis*) and Chinkara (*Gazella bennettii*). There are a number of water bodies and a number of species of land and water birds. All the major orders of Reptilia are represented in this Sanctuary. These include the Monitor Lizard (*Varanus sp.*), Cobra (*Ophiophagus Hannah*), Common Krait (*Bungarus caeruleus*), Russell's Viper (*Daboia*), Rat Snake (*Panthrophis obsoletus*) and Pythons (*Python sp.*). Fresh water crocodiles are found in the Belan and Bakhar rivers.

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification around the protected area of Kaimur Wildlife Sanctuary

as Eco- sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone.

NOW THEREFORE, in exercise of the power conferred by sub section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 1 km all around the boundary of Kaimur Wildlife Sanctuary in the State of Uttar Pradesh as the Kaimur Wildlife Sanctuary Eco-sensitive Zone (herein after referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The extent of Eco-sensitive zone shall be 1 km all around the boundary of Kaimur Wildlife Sanctuary, with an area of 475.102 Sq. Km.

(2) The map of the Eco-sensitive Zone along with latitudes and longitudes and GPS coordinates is appended as Annexure I.

(3) The details of GPS coordinates of the points along the boundary of the Kaimur Wildlife Sanctuary and its Eco-sensitive Zone are appended as Annexure-II.

(3) The list of 70 villages falling in Eco-sensitive Zone along with GPS coordinates is appended as **Annexure-III.**

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for consideration and approval of the Competent authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

i. Environment,

ii. Forest and Wildlife,

iii. Agriculture,

iv. Revenue,

v. Urban Development,

vi. Tourism,

vii. Rural Development,

viii. Irrigation and Flood Control,

ix. Municipal

x. Panchayati Raj

xi. Public Works Department,

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps. The Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be a reference document for the Monitoring Committee for carrying out its functions of monitoring vide the provisions of this notification.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-**

(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or industrial activities. Such areas shall be clearly defined in the Zonal Master Plan along with maps.

(b) Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;

ii. Construction and renovation of infrastructure and civic amenities;

iii. Small scale industries not causing pollution;

iv. Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

v. Promoted activities and given under para 7.

(c) Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the of the competent authority under Regional Town Planning Act and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

(d) Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

(e) Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(f) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural springs.-** The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the catchment area plan shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:—

(i) No new construction of hotels and resorts shall be allowed within 1 km from the boundary of the Wildlife Sanctuary or upto the extent of the ESZ whichever is nearer. However, beyond the distance of 1 km from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan.

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) Until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up as part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared as part Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986

(7) **Air pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement standards and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act. 1981 (14 of 1981) and the rule made thereunder.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under Environmental (Protection) Act, 1986 and rules made therein. -

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change, *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

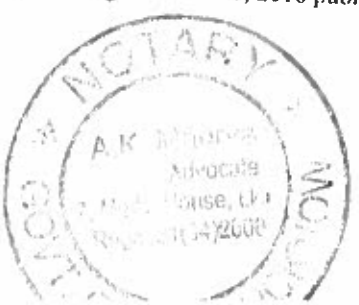
(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Plastic Waste Management:-** The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India



in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 340 (E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management:-** The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 317 (E), dated the 29th March, 2016, as amended from time to time.

(13) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Act and the rules and regulations made thereunder.

(14) **Industrial Units-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed be established within ESZ vide Central Pollution Board's categorization.

(15) Protection of Hill Slopes.- The protection of hill slopes shall be as under:

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

16. The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

4. **Prohibited, Regulated and Promoted Activities**

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and be regulated in the manner specified in the Table below, namely:—

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Use, production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.

6.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
7.	New wood based industry.	No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law: Provided further that renewal of licenses of existing saw mills shall not be done on their expiry period.
8	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
9.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or up to the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities. Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws. (b) Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.
12.	Extraction of ground water	Regulated under applicable laws to meet the drinking water or agricultural requirement of locals.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures	Regulated under applicable law. Underground cabling may be promoted.
15.	Infrastructure including civic amenities	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated under applicable laws.
19.	Uses of Plastic carry bags.	Regulated under applicable laws.

20.	Protection of hill slopes and river banks.	Regulated under applicable laws.
21.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated effluent shall be regulated as per applicable laws. Efforts shall be made to recycle/re-use the treated effluent.
22.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
23.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
24.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
25.	Air and Vehicular Pollution	Regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder shall be complied with.
26.	Noise pollution	Control of noise pollution in the Eco-sensitive Zone shall be in accordance with the provisions stipulated of The Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986
27.	Open Well, Bore Well etc. for agriculture or other usage	Regulated and the activity should be strictly monitored by the appropriate authority.
28.	Solid Waste Management.	Management of solid waste shall be as per the provisions of the Solid Waste Management Rules, 2016 under Environment (Protection) Act, 1986.
29.	Eco-tourism	Regulated under applicable laws.
30.	Undertaking activities related to eco-tourism like over-flying the Wildlife Sanctuary Area by aircraft, hot-air balloons.	Regulated under applicable laws.
Promoted Activities		
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans.	Shall be actively promoted.
35.	Rain water harvesting	Shall be actively promoted.
36.	Use of renewable energy sources	Shall be actively promoted.
37.	Agro Forestry	Shall be actively promoted.
38.	Environmental Awareness	Shall be actively promoted.
39.	Skill Development	Shall be actively promoted.
40.	Restoration of Degraded Land/ Forests/ Habitat	Shall be actively promoted.

5. Monitoring Committee:-

The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone falling in the State of Uttar Pradesh, which shall comprise of the following namely:-

1.	Commissioner, Mirzapur	Chairman
2.	A representative of District Magistrate, Sonbhadra	Member
3.	A representative of District Magistrate, Mirzapur	Member
4.	Regional Officer, Uttar Pradesh Pollution Control Board, Sonbhadra or Mirzapur	Member
5.	Senior Town Planner of the area	Member
6.	One representative of Non-Governmental Organisation (working in the field of environment and heritage) to be nominated by the State Government for a period of three years.	Member
7.	One expert in the area of ecology and environment to be nominated by the State Government for a period of one year	Member
8.	Member of State Biodiversity Board	Member
9.	Deputy Conservator of Forests, Kaimur Wildlife Division	Member Secretary

6. Terms of Reference:

(1) The tenure of monitoring committee shall be for three years.

(2) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro-forma appended at **Annexure-IV**.

(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

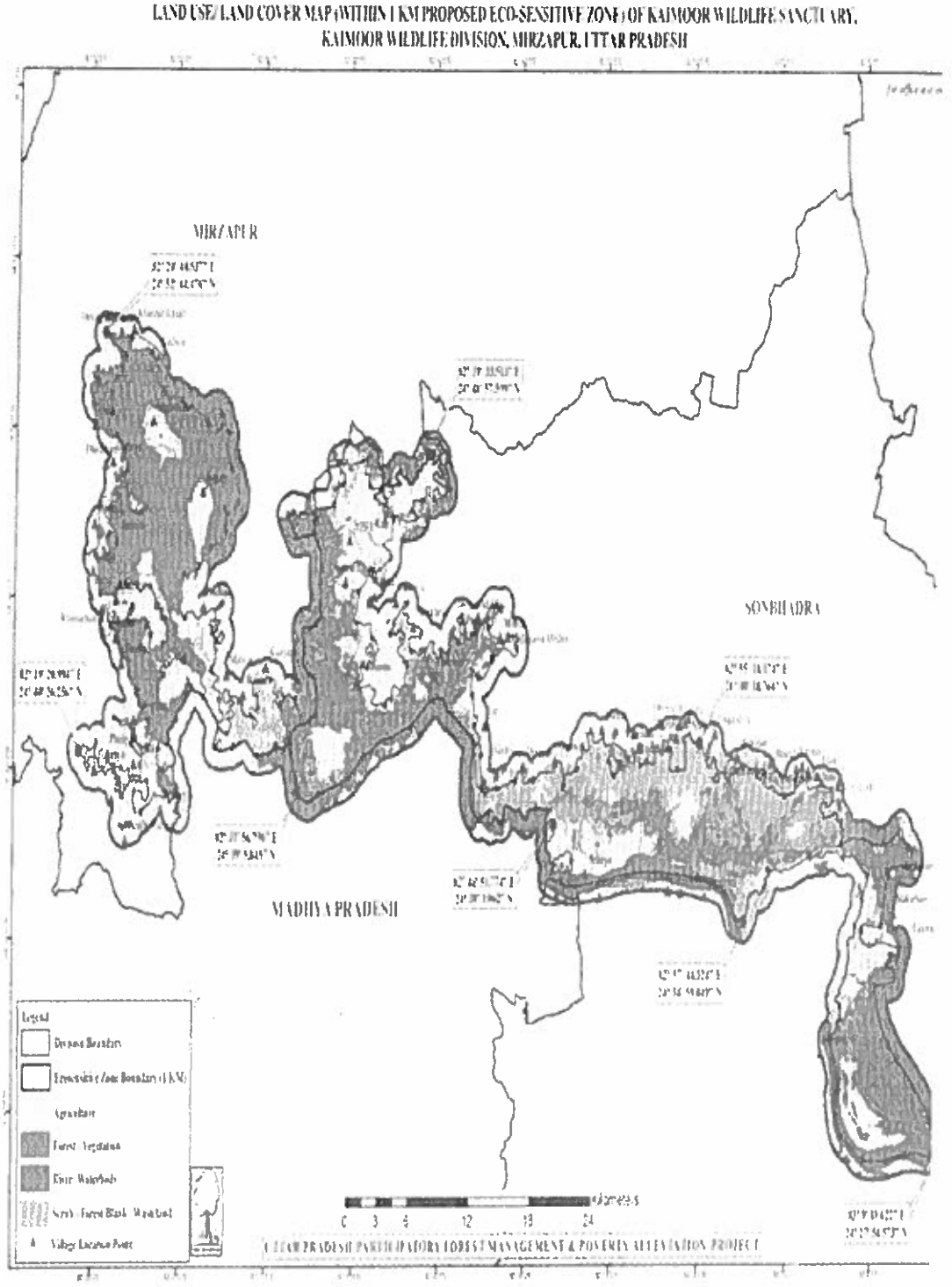
8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal

[F. No. 25/112/2015-ESZ-RE]

LALIT KAPUR, Scientist 'G'

Annexure-I

Map of Eco-Sensitive Zone of Kaimur Wildlife Sanctuary with GPS coordinates



Annexure-II

GPS Coordinates of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur, Uttar Pradesh

BOUNDARY COORDINATE LIST OF KAIMUR WILDLIFE DIVISION
DISTRICT -MIRZAPUR / SONBHADRA

ID	Longitude	Latitude
1	82° 20' 44.537" E	24° 52' 44.470" N
2	82° 22' 16.560" E	24° 52' 34.479" N
3	82° 23' 28.326" E	24° 52' 8.018" N
4	82° 24' 13.157" E	24° 50' 59.364" N
5	82° 25' 13.151" E	24° 50' 42.154" N
6	82° 26' 45.656" E	24° 49' 57.996" N
7	82° 27' 33.291" E	24° 50' 16.672" N
8	82° 27' 54.772" E	24° 49' 42.345" N
9	82° 28' 6.780" E	24° 48' 38.153" N
10	82° 28' 28.870" E	24° 47' 38.855" N
11	82° 27' 40.427" E	24° 47' 27.681" N
12	82° 27' 45.437" E	24° 46' 48.522" N
13	82° 26' 55.905" E	24° 46' 21.543" N
14	82° 26' 16.316" E	24° 45' 46.975" N
15	82° 25' 24.233" E	24° 45' 34.990" N
16	82° 25' 26.066" E	24° 44' 15.919" N
17	82° 27' 36.667" E	24° 44' 42.123" N
18	82° 27' 2.338" E	24° 43' 49.200" N
19	82° 26' 57.923" E	24° 42' 42.671" N
20	82° 27' 25.559" E	24° 41' 50.811" N
21	82° 27' 53.122" E	24° 40' 53.125" N
22	82° 28' 40.231" E	24° 41' 49.249" N
23	82° 29' 41.111" E	24° 41' 36.996" N
24	82° 30' 24.495" E	24° 42' 24.825" N
25	82° 30' 56.730" E	24° 41' 38.734" N
26	82° 31' 49.683" E	24° 41' 49.014" N
27	82° 33' 0.430" E	24° 41' 24.989" N
28	82° 32' 42.148" E	24° 42' 33.411" N
29	82° 32' 20.913" E	24° 43' 24.388" N
30	82° 33' 2.388" E	24° 44' 3.070" N
31	82° 33' 14.676" E	24° 44' 38.724" N
32	82° 33' 17.264" E	24° 45' 40.273" N
33	82° 32' 47.958" E	24° 46' 42.152" N
34	82° 31' 52.286" E	24° 46' 36.068" N
35	82° 31' 22.660" E	24° 47' 12.983" N
36	82° 32' 55.661" E	24° 47' 15.357" N
37	82° 33' 59.666" E	24° 47' 31.333" N
38	82° 34' 31.105" E	24° 48' 6.783" N
39	82° 34' 16.124" E	24° 48' 47.714" N
40	82° 36' 0.136" E	24° 48' 54.100" N

41	82° 36' 7.688" E	24° 48' 3.261" N
42	82° 36' 41.357" E	24° 47' 58.739" N
43	82° 37' 12.443" E	24° 48' 5.892" N
44	82° 37' 52.841" E	24° 48' 27.919" N
45	82° 38' 49.286" E	24° 48' 22.308" N
46	82° 39' 33.513" E	24° 48' 57.599" N
47	82° 40' 6.250" E	24° 48' 51.410" N
48	82° 40' 19.531" E	24° 48' 22.139" N
49	82° 40' 37.447" E	24° 47' 58.641" N
50	82° 39' 50.677" E	24° 47' 37.529" N
51	82° 39' 6.909" E	24° 47' 36.350" N
52	82° 38' 47.364" E	24° 47' 5.778" N
53	82° 37' 29.880" E	24° 47' 4.961" N
54	82° 37' 19.891" E	24° 45' 57.670" N
55	82° 36' 22.884" E	24° 45' 18.344" N
56	82° 35' 27.963" E	24° 44' 58.960" N
57	82° 35' 21.777" E	24° 44' 2.442" N
58	82° 36' 17.004" E	24° 43' 35.227" N
59	82° 35' 31.258" E	24° 42' 8.344" N
60	82° 37' 1.012" E	24° 41' 35.764" N
61	82° 38' 19.353" E	24° 42' 46.474" N
62	82° 37' 19.042" E	24° 43' 42.048" N
63	82° 38' 18.059" E	24° 44' 36.324" N
64	82° 39' 7.483" E	24° 43' 44.192" N
65	82° 38' 32.421" E	24° 43' 10.462" N
66	82° 40' 40.824" E	24° 43' 7.376" N
67	82° 41' 16.582" E	24° 43' 24.448" N
68	82° 41' 29.064" E	24° 44' 11.736" N
69	82° 42' 18.027" E	24° 43' 54.540" N
70	82° 43' 33.202" E	24° 44' 28.626" N
71	82° 43' 3.537" E	24° 43' 51.524" N
72	82° 43' 53.256" E	24° 43' 23.494" N
73	82° 44' 44.110" E	24° 43' 12.088" N
74	82° 43' 19.132" E	24° 42' 53.101" N
75	82° 42' 26.787" E	24° 42' 22.080" N
76	82° 42' 7.243" E	24° 41' 51.516" N
77	82° 42' 13.793" E	24° 40' 57.356" N
78	82° 42' 37.685" E	24° 40' 6.328" N
79	82° 42' 42.342" E	24° 39' 7.198" N
80	82° 43' 33.330" E	24° 39' 7.446" N
81	82° 44' 39.057" E	24° 39' 20.000" N
82	82° 45' 39.173" E	24° 39' 21.795" N
83	82° 47' 24.566" E	24° 39' 6.405" N
84	82° 48' 15.098" E	24° 39' 38.251" N
85	82° 49' 3.387" E	24° 40' 43.400" N
86	82° 50' 23.281" E	24° 39' 25.047" N

87	82° 52' 16.527" E	24° 39' 48.609" N
88	82° 54' 3.742" E	24° 39' 33.951" N
89	82° 55' 18.174" E	24° 40' 18.764" N
90	82° 57' 45.010" E	24° 39' 36.097" N
91	83° 0' 8.900" E	24° 38' 41.783" N
92	83° 2' 20.305" E	24° 39' 1.647" N
93	83° 3' 27.460" E	24° 37' 53.342" N
94	83° 3' 26.833" E	24° 37' 15.080" N
95	83° 5' 50.582" E	24° 37' 12.262" N
96	83° 7' 21.512" E	24° 37' 7.659" N
97	83° 6' 7.959" E	24° 36' 22.934" N
98	83° 5' 44.489" E	24° 34' 45.090" N
99	83° 4' 33.404" E	24° 34' 37.755" N
100	83° 6' 48.259" E	24° 33' 55.945" N
101	83° 6' 30.339" E	24° 33' 17.926" N
102	83° 5' 21.830" E	24° 33' 0.577" N
103	83° 6' 6.490" E	24° 31' 16.793" N
104	83° 8' 33.276" E	24° 28' 58.287" N
105	83° 9' 18.622" E	24° 27' 58.573" N
106	83° 7' 5.022" E	24° 27' 59.631" N
107	83° 4' 35.861" E	24° 27' 54.214" N
108	83° 3' 25.626" E	24° 28' 35.110" N
109	83° 3' 9.735" E	24° 30' 0.189" N
110	83° 2' 36.645" E	24° 31' 30.492" N
111	83° 3' 17.598" E	24° 32' 28.174" N
112	83° 3' 46.634" E	24° 34' 15.103" N
113	83° 4' 12.634" E	24° 34' 47.193" N
114	83° 4' 55.976" E	24° 36' 17.279" N
115	83° 3' 31.884" E	24° 36' 50.052" N
116	83° 1' 35.435" E	24° 36' 52.465" N
117	82° 59' 9.511" E	24° 36' 32.780" N
118	82° 57' 44.324" E	24° 34' 59.049" N
119	82° 47' 54.579" E	24° 36' 57.078" N
120	82° 46' 51.774" E	24° 38' 1.062" N
121	82° 42' 13.386" E	24° 40' 27.406" N
122	82° 39' 49.624" E	24° 41' 44.738" N
123	82° 38' 30.686" E	24° 40' 58.178" N
124	82° 35' 47.004" E	24° 40' 5.857" N
125	82° 33' 8.706" E	24° 39' 4.275" N
126	82° 31' 56.796" E	24° 39' 5.845" N
127	82° 31' 31.437" E	24° 40' 31.812" N
128	82° 30' 44.037" E	24° 40' 28.131" N
129	82° 29' 40.099" E	24° 40' 12.128" N
130	82° 28' 18.365" E	24° 40' 31.243" N
131	82° 27' 9.131" E	24° 40' 29.420" N
132	82° 26' 30.962" E	24° 41' 55.499" N

133	82° 25' 22.462" E	24° 42' 59.396" N
134	82° 24' 14.784" E	24° 42' 35.902" N
135	82° 24' 19.624" E	24° 41' 40.102" N
136	82° 25' 50.196" E	24° 42' 15.029" N
137	82° 24' 59.461" E	24° 41' 18.924" N
138	82° 23' 56.957" E	24° 40' 27.916" N
139	82° 25' 1.722" E	24° 39' 16.576" N
140	82° 24' 26.130" E	24° 39' 9.421" N
141	82° 22' 57.459" E	24° 38' 37.790" N
142	82° 22' 35.100" E	24° 39' 14.610" N
143	82° 23' 19.014" E	24° 39' 33.346" N
144	82° 21' 52.217" E	24° 39' 6.680" N
145	82° 21' 23.569" E	24° 39' 51.876" N
146	82° 19' 20.994" E	24° 40' 26.256" N
147	82° 20' 22.175" E	24° 40' 41.525" N
148	82° 21' 50.029" E	24° 39' 56.630" N
149	82° 22' 52.912" E	24° 40' 1.048" N
150	82° 21' 25.461" E	24° 41' 22.565" N
151	82° 23' 18.730" E	24° 40' 29.936" N
152	82° 23' 21.988" E	24° 41' 17.338" N
153	82° 22' 38.804" E	24° 42' 6.002" N
154	82° 21' 53.989" E	24° 43' 12.984" N
155	82° 21' 8.079" E	24° 44' 4.162" N
156	82° 22' 24.090" E	24° 44' 39.253" N
157	82° 23' 19.308" E	24° 44' 6.291" N
158	82° 24' 11.756" E	24° 43' 30.852" N
159	82° 24' 5.065" E	24° 44' 24.172" N
160	82° 23' 26.416" E	24° 45' 11.964" N
161	82° 21' 40.745" E	24° 45' 15.431" N
162	82° 20' 32.235" E	24° 45' 0.239" N
163	82° 20' 11.114" E	24° 46' 10.329" N
164	82° 21' 0.722" E	24° 46' 46.499" N
165	82° 22' 48.661" E	24° 47' 21.297" N
166	82° 22' 3.044" E	24° 48' 40.770" N
167	82° 21' 27.205" E	24° 49' 38.515" N
168	82° 21' 9.422" E	24° 50' 20.283" N
169	82° 20' 17.198" E	24° 51' 22.333" N
170	82° 20' 15.589" E	24° 51' 42.319" N
171	82° 21' 21.974" E	24° 51' 24.245" N
172	82° 21' 43.104" E	24° 51' 38.199" N
173	82° 21' 57.058" E	24° 52' 3.036" N

Annexure-III

List of Villages falling within the proposed Eco-sensitive zone of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur along with GPS Coordinates

S.No.	Name of the Village	Direction	Co-ordinates	
			Northing	Easting
1.	Sasnai	East	24°28'27.52''	83°8'40.92''
2.	Makarbari	East	24°34'47.5''	83°6'25.6''
3.	Lauwa	East	24°35'20.18''	83°7'25.97''
4.	Biranchuwa	East	24°35'52.33''	83°7'39.9''
5.	Bhatawari	West	24°48'47.52''	82°21'22.86''
6.	Halia	West	24°49'1.34''	82°20'36.17''
7.	Dighiya	West	24°48'7.63''	82°21'32.72''
8.	Barbohi	West	24°46'34.39''	82°21'29.52''
9.	Barhula	West	24°46'1.31''	82°20'57.01''
10.	Barua	West	24°43'28.16''	82°21'46.58''
11.	Aura	West	24°43'43.07''	82°21'29.41''
12.	Dhamoli	West	24°42'30.89''	82°21'50.04''
13.	Gurgi	West	24°45'18.29''	82°20.43.62''
14.	Kawaljhar	West	24°41'19''	82°22'30.5''
15.	Khamarhariya Kala	West	24°44'15.36''	82°20'57.48''
16.	Silhata	West	24°40'2.78''	82°22'33.1''
17.	Thotha	West	24°42'56.92''	82°21'48.24''
18.	Phuliyari	West	24°40'19.7''	82°21'1.3''
19.	Gajariya	West	24°39'53.46''	82°20'17.45''
20.	Kedwar	North	24°51'26.82''	82°24'28.84''
21.	Kharihát Khurd	North	24°51'40.75''	82°32'32.03''
22.	Devaghata Pandey	North	24°52'17.87''	82°21'58.68''
23.	Kanhari	North	24°43'57.94''	82°36'20.64''
24.	Semra Kala	North	24°43'37.99''	82°36'3.6''
25.	Semra Khurd	North	24°44'28.36''	82°36'12.6''
26.	Mukha	North	24°44'4.81''	82°42'26.57''
27.	Parsiya	North	24°44'4.63''	82°41'35.52''
28.	Parasauna	North	24°42'20.16''	82°35'23.06''
29.	Veerkhrud	North	24°43'54.88''	82°38'38.72''
30.	Barodhi	North	24°44'9.38''	82°42'25.06''
31.	Ghuwas	North	24°42'25.7''	82°39'52.34''
32.	Ghoriya	North	24°43'52.36''	82°38'57.8''
33.	Devgarh	North	24°39'13.25''	82°44'15.18''

34.	Majhigawa Mishra	North	24°43'33.17''	82°44'11.18''
35.	Var	North	24°41'16.08''	82°43'27.08''
36.	Mohini	North	24°43'31.87''	82°43'44.8''
37.	Vardiya	North	24°40'16.54''	82°43'52.25''
38.	Guruwal	North	24°39'52.22''	82°46'57.18''
39.	Silhat	North	24°40'25.93''	82°56'11.94
40.	Musardhara	North	24°40'31.15''	82°49'15.75''
41.	Tendui	North	24°40'38.42''	82°49'20.75''
42.	Dhomkhari	North	24°40'11.21''	82°48'30.1''
43.	Khirihata	North	24°39'58.03''	82°48'52.27''
44.	Garma	North	24°40'46.02''	82°49'41.09''
45.	Dhomhar	North	24°40'27.59''	82°53'59.96''
46.	Oberdeeh	North	24°40'42.24''	82°53'50.32''
47.	Dugauliya	North	24°40.19.38''	82°56'7.3''
48.	Judholi colony	North	24°40'25.72''	82°57'13.18''
49.	Raghunathpur	North	24°40'25.5''	82°57'45.76''
50.	Bahuhar	North	24°39'51.34''	82°57'27.32''
51.	Basauli	North	24°39'54.76''	83°1'7.43''
52.	Amauli	North	24°39'28.91''	82°59'21.55''
53.	Baghuari	North	24°39'51.91''	82°58'59.16''
54.	Tiloli	North	24°39'47.27''	82°59'19.21''
55.	Chhapeca	North	24°39'7.99''	83°3'21.85''
56.	Lodhi	North	24°38'57.55''	83°3'14.62''
57.	Chopan	South	24°31'5.52''	83°2'9.38''
58.	Bargawa	South	24°36'37.04''	82°54'32.8''
59.	Madain	South	24°36'11.92''	82°53'8.81''
60.	Chatawar	South	24°36'14.4''	82°50'35.56''
61.	Semiya	South	24°36'32.47''	82°48'43.56''
62.	Chhitikpurwa	South	24°35'49.42''	82°49'32.41''
63.	Kudari	South	24°35'55.1''	82°47'1.79''
64.	Tita	South	24°38'45.46''	82°21'35.58''
65.	Pedariya	South	24°38'29.76''	82°22'37.38''
66.	Paudhi Rampur	South	24°37'50.02''	82°22'2.75''
67.	Matwar	South	24°44'25.84''	82°28'53.98''
68.	Belahi	South	24°43'31.73''	82°30'1.62''
69.	Kusiyara	South	24°43'20.96''	82°30'36.83''
70.	Nadana	South	24°43'34.32''	82°30'48.24''

Annexure -IV

Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise).

   (Details may be attached as Annexure)
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006

   (Details may be attached as separate Annexure)
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006.

   (Details may be attached as separate Annexure)
7. Summary of complaints lodged under Section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR

Digitally signed by ALOK KUMAR
Date: 2017.03.21 12:06:51 +05'30'

of the Ministry of Environment, Forest and Climate Change.

1.21 **Matters related to grant of NOC to Tea Growers in Arunachal Pradesh:** Cultivation of tea on the lands not falling within the ambit of judgement of Hon'ble Supreme Court dated 12.12.1996, will not require NOC from the Ministry. However, prior approval of the Central Government will be required if such activity is proposed on the forest land as defined in the Hon'ble Supreme Court order dated 12.12.1996.

1.22 **Charging of a lump sum amount of the project cost where delay in preparation of the Wildlife Management Plan and Soil and Moisture Conservation Plan is beyond the control of user agency and State/UT**

The State Government should submit Wildlife Management Plan, along with detail cost of its implementation into the account of CAMPA along with the Stage-I compliance. However, in cases where it is not possible for the State to submit the compliance due to delay in preparation of such plan, a lump sum quantum of following amount may be realized from the User agency and submitted along with the Stage-I Compliance:

(i) 2% of total project cost towards the cost of implementation of the Wildlife Management Plan and/or 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan, as the case may be, shall be charged from the user agency and deposited into the account of CAMPA and the same may be intimated to the MoEF&CC for the purpose of obtaining approval under the The Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980;

(ii) In respect of linear projects, the stipulated norms of 2% and 0.5% towards the cost of Wildlife Management Plan and Soil and Moisture Conservation Plan, as provided in the Ministry's guidelines dated 8.06.2022, will be proportionate to the extent of forest land involved instead of total project cost or actual cost of implementation of such Plans, whichever is more, should be charged from the user agency;

(iii) The provisions of Wildlife Management Plan or Soil Moisture Conservation Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized from the user agency to the tune of 2% and/or 0.5% of project cost proportionate to the extent of forest land involved, shall be paid by the user agency, and the same shall be deposited in to the CAMPA account.

(iv) The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of deposit of the said amount.

(v) State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years from the date of issue of final approval under the Adhiniyam to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

ANNEXURE NO.6

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवा तल, सेक्टर एच, अलीगंज, लखनऊ–226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : roez.lko-mef@nic.in, goimoefrolko@gmail.com

File No. L-1308/U.P./2022/42 Dated: 18.04.2024

By-Email COURT MATTER
URGENT

To,

Principal Chief Conservator of Forest (HoFF)
Forest Department, U.P
17, Rana Pratap Marg, Lucknow
Email:pccf-up@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 636 of 2022, Ashish Chaubey vs ACP Tollyways Pvt. Ltd. & Ors - reg:

Sir,

Kindly refer to the above cited subject matter and referred letter. The Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, relevant para reads as:

".....4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NIAI within two months by e mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of above order, meetings were convened under the Chairmanship of Deputy Director General, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow along with Dr. Prachi Gangwar, Deputy Inspector General of Forest, Dr. Pranay Misra, Assistant Inspector General of Forest with Shri Arvind Yadav, DFO Kannur, Shri Kunj Mohan Verma, DFO, Sonbhadra, Shri Umesh Gupta, Regional Officer, UPPCB, Sonbhadra.

Subsequently drawing inferences from the meeting proceedings, MoEF&CC has filed the report before the Hon'ble Tribunal (copy enclosed) with certain recommendation which is as follows:

100

"a) MoEF&CC, RO, Lucknow thus in compliance of Hon'ble NGT order recommends that the following compensation may be imposed for violation of Forest (Conservation) Act

Penal NPV equal to 5 times of NPV of forest land which has been utilized for construction of Toll Plaza also User Agency may be asked to deposit money for plantation (on forest land) on double the area used for construction of Toll Plaza.

DFO, Sonbhadra may raise demand note accordingly for deposition of levies in Compensatory Afforestation Fund Management and Planning Authority (CAMPA)"

You are requested to direct the concerned officials for deposition of penal levies from the user agency within 7 days so as to comply with Hon'ble Tribunal order(s).

Encl: As above

Yours Sincerely

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

Copy to for similar action:

1. **Principal Chief Conservator of Forest/Nodal Officer, Forest Department, U.P,17, Rana Pratap Marg, Lucknow.Email:ccfnodal@gmail.com**
2. **Divisional Forest Officer, Sonbhadra. Email: dfosone@yahoo.co.in**
3. **GM (Admin) U.P. State Highway Authority, Lucknow. Email: info@upsha with a direction to deposited the levies as per the demand note raised by the DFO to comply Hon'ble Tribunal Order(s).**

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

NOTARY 2

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, goimoefrolko@gmail.com

File No. L-1308/U.P./2022/41

Dated: 22.04.2024

By-Email COURT MATTER
URGENT

To,

The Chairman Monitoring Committee/ Commissioner
Mirzapur
Email:commmir@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 636 of 2022, Ashish Chaubey vs ACP Tollyways Pvt. Ltd. & Ors - reg:

Sir,

Kindly refer to the above cited subject matter and referred letter. The Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, relevant para reads as:

".....4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance of above order, meetings were convened under the Chairmanship of Deputy Director General, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow along with Dr. Prachi Gangwar, Deputy Inspector General of Forest, Dr. Pranay Misra, Assistant Inspector General of Forest with Shri Arvind Yadav, DFO Kaimur, Shri Kunj Mohan Verma, DFO, Sonbhadra, Shri Umesh Gupta, Regional Officer, UPPCB, Sonbhadra.

Subsequently drawing inferences from the meeting proceedings, MoEF&CC has filed the report before the Hon'ble Tribunal (copy enclosed) with certain recommendation which is as follows:

NOTARY

102

*"**b)** As per the gazette notification regarding Eco Sensitive Zone of Kaimur Wild Life Sanctuary no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi para 3 (1) (b) which read as:*

"Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. ***Widening and strengthening of existing roads and construction of new roads;***
ii. ***Construction and renovation of infrastructure and civic amenities;***
iii. ***Small scale industries not causing pollution;***
iv. ***Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and***
v. ***Promoted activities and given under para 7."***

Since, the project comes under the Eco-sensitive Zone, thus it recommended that Monitoring Committee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi may be directed to assess the extent & amount of the violation of Eco sensitive Zone & evaluate the compensation which will be levied on the User agency. The committee may take into consideration the clause 1.22 of FC guidelines while deciding the amount of compensation."

You are requested to access the amount of violation for calculation and realization of environmental compensation and same should be recovered from user agency within 7 days so as to comply with Hon'ble Tribunal order(s)

Encl: As above

Yours Sincerely

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

Copy to for similar action:

1. **District Magistrate, Sonbhadra.Email:dmson@nic.in**
2. **District Magistrate, Mirzapur. Email:dmmir@nic.in**
3. **Member Secretary Monitoring Committee/Divisional Forest Officer, Sonbhadra. Email: dfokaimoor@yahoo.co.in**
4. **Dr. Veenu Joon, Sci 'D', ESZ Division, MoEF&CC, New Delhi. Email: joon.veenu@gov.in**

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

NOTARY 2

103

ANNEXURE No.7

कार्यालय प्रभागीय वनाधिकारी, सोनभद्र वन प्रभाग सोनभद्र।

पत्रांक– 1884 /सोनभद्र/33, दिनांक, रावर्ट्सगंज, अप्रैल 04 ,2024

सेवा में,

मुख्य कार्य पालक अधिकारी,
उ0प्र0 राज्य मार्ग प्राधिकरण,
चतुर्थ तल किसान मण्डी भवन, विभूतिखण्ड,
गोमतीनगर–लखनऊ–226010

विषय– In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 636 of 2022, Ashish Chaubey vs ACP Tollways Pvt. Ltd. & ors-reg.

सन्दर्भ– भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय लखनऊ का पत्रांक–IL-1308/U.P./2022/42 , दिनांक 18.04.2024 एवं मुख्य वन संरक्षक/नोडल अधिकारी, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग उ0प्र0 लखनऊ का पत्रांक– 3263/11–सी, दिनांक 22.04.2024।

मा0 राष्ट्रीय हरित प्राधिकरण, प्रिंसिपल बेंच, नई दिल्ली में योजित ओ0ए0 संख्या–636/2022, आशीष चौबे बनाम ए0सी0पी0 टोलवेज प्रा0लि0 व अन्य में पारित निर्णय दिनांक–22.08.2023:–

"Learned Counsel apperaring for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the vonditions in violation Eco Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail not in the from of Image PDF….. " के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय लखनऊ द्वारा अपने सन्दर्भित पत्र के माध्यम से (छायाप्रति संलग्न) वन संरक्षण अधिनियम का उल्लंघन किये जाने हेतु निम्नानुसार निर्देशित किया गया है– "Penal NPV equal to 5 times of NPV of forest land which has been utilized for construction of Toll Plaza also User Agency may be aked to deposit money of Plantation (on forets land) on double the area used for contruction of Toll Plaza "

अतः उक्त के अनुपालन में आपसे अनुरोध है कि निम्नानुसार धनराशि (Compensatory Afforestation Fund Management and Planning Authority) कैम्पा में जमा कराने का कष्ट करें।

क्र0 सं0	परियोजना में प्रभावित वन भूमि (हे0में)	प्रभावित वनभूमि के पांच गुने एन0पी0वी0 की धनराशि	प्रभावित वनभूमि के दो गुने अर्थात (7.517X2 = 15.034 हे0) पर वृक्षारोपण की धनराशि	कुल वांछित धनराशि
1	2	3	4	5
1	7.517	7.517 X 5 X 957780.00 = 3,59,98,161.00	28,35,200.00	3,88,33,361.00

रू0–तीन करोड अट्ठासी लाख तैंतिस हजार तीन सौ इकसठ मात्र।

भवदीय

(कुंज मोहन वर्मा)
प्रभागीय वनाधिकारी
सोनभद्र वन प्रभाग, सोनभद्र

संख्या– 1884 अ/समदिनांक

प्रतिलिपि– भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय लखनऊ की सेवा में सूचनार्थ प्रेषित।

प्रतिलिपि– मुख्य वन संरक्षक/नोडल अधिकारी, उ0प्र0 लखनऊ की सेवा में सूचनार्थ प्रेषित। ।

प्रतिलिपि– मुख्य वन संरक्षक, मिर्जापुर क्षेत्र उ0प्र0 मिर्जापुर की सेवा में सूचनार्थ प्रेषित।

प्रतिलिपि– प्रभागीय वनाधिकारी कैमूर वन्य जीव प्रभाग मिर्जापुर महोदय को सूचनार्थ प्रेषित।

(कुंज मोहन वर्मा)
प्रभागीय वनाधिकारी
सोनभद्र वन प्रभाग, सोनभद्र

NOTARY